

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE
EXECUTION APPLICATION No. 20/2023 WZ IN
ORIGINAL APPLICATION No. 70 of 2022**

Chandan Suryakant Khorjuvekar ... Applicant

Versus

GCZMA & Ors.

... Respondents

**ADDITIONAL/SUPPLEMENTARY COUNTER
AFFIDAVIT ON BEHALF OF RESPONDENT NO.
9 NATIONAL CENTRE FOR SUSTAINABLE
COASTAL MANAGEMENT**

I, Dr. Purvaja Ramachandran, D/o G. V. Ramachandran, aged about 57 years, currently working as Acting Director in the National Centre for Sustainable Coastal Management (NCSCM), Ministry of Environment, Forest and Climate Change, having office at Anna University Campus Chennai 600 025 do hereby solemnly affirm and state as follows:

- (1) I am working as Acting Director in the National Centre for Sustainable Coastal Management (NCSCM), Ministry of Environment, Forest and Climate Change, having office at Anna



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University Campus, Chennai respondent and I am conversant with the facts of the case as borne out from the records. I am swearing this affidavit on behalf of the National Centre for Sustainable Coastal Management (NCSCM) respondent No. 9, as I am duly authorized to do so.

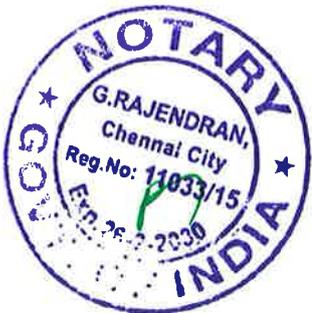
- (2) It is submitted at the very outset that the Respondent No. 9 denies each averment and/or submission made in the application and in the Additional Affidavit dated 27/03/2025, filed in the present EA 20/2023 (WZ), by Respondent No. 1, Goa Coastal Zone Management Authority (GCZMA), and which are contrary to and inconsistent with the averments made and facts stated in the present reply. It is submitted that nothing stated in the application and in the Additional Affidavit dated 27/03/2025, filed in the present EA 20/2023 (WZ), by Respondent No. 1, Goa Coastal Zone Management Authority (GCZMA), may be deemed to have been admitted by the Respondent No. 9 unless and until the same is expressly admitted in the present reply.



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- (3) It is submitted that, as per para-IA 4. of Annexure I of CRZ notification, 2011, local level CZM Maps shall be prepared on a Cadastral scale in accordance with the CZM Maps approved by the Central Government and that as per para-C 13 of Annexure I of CRZ notification, 2011, Cadastral (village) maps in 1:3960 or the nearest scale, shall be used as the base maps.
- (4) Accordingly, it is submitted that 1:4,000 scale CZM maps will have to be prepared only based on the approved CZMPs on 1:25,000 scale.
- (5) It is submitted that, Respondent No.1 – GCZMA finally submitted the draft CZMP on 1:25,000 scale as well as the draft CZM maps on 1:4,000 scale prepared by NCSCM, Respondent No.9, to MoEF&CC, Government of India vide, vide GCZMA letter No. GCZMA/GEN-MISC/ 13-14/Part VII/ 675 dated 23/08/2022 sent to MoEF&CC.
- (6) It is submitted that, the CZMP of Goa on 1:25,000 scale prepared by NCSCM was approved by the Ministry of Environment,



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Forest and Climate Change (MoEF&CC), New Delhi, vide MoEF&CC letter No. F. No. 12-13/2018-IA.III (E-110380) dated 6/09/2022.

- (7) It is submitted that, the local level CZM Maps of Goa on 1:4,000 scale were finalized by NCSCM Respondent 9 thereafter, as per CRZ notification, 2011 and as per the CZMP approved by the Central Government, vide MoEF&CC letter No. F. No. 12-13/2018-IA.III (E-110380) dated 6/09/2022, cited in para 6 above.
- (8) It is submitted that, NCSCM (Respondent No. 9) has already provided the final CZM maps on 1:4,000 scale, prepared based on the approved CZMP, to Respondent No.1 – GCZMA, the draft versions of which were already published by the Respondent No.1 – GCZMA in their website, during the public hearings.
- (9) It is submitted that, the modified CZM maps of Goa on 1:4000 scale were also presented to the CZMP Technical Scrutiny Committee in the 18th TSC meeting held on 17/12/2024.

- (10) It is submitted that the CZMP Technical Scrutiny Committee recommended the revised



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draft CZMP maps on 1:25,000 scale only (prepared as per CRZ Notification, 2011), in the 19th meeting held on 28/02/2024, as mentioned by the Respondent No.1 – GCZMA in para 7 of their additional Affidavit dated 27/03/2025. The CZMP Technical Scrutiny Committee did not recommend the 1:4000 scale maps (Pages 19 and 20 of the additional Affidavit dated 27/03/2025 of the Respondent No. 1– GCZMA / Annexure ‘C’). However, Respondent No.1 – GCZMA has not mentioned about the previous 18th meeting of the CZMP Technical Scrutiny Committee held on 17/12/2024, in their additional Affidavit dated 27/03/2025.

- (11) It is submitted that the minutes of the 18th meeting of the CZMP Technical Scrutiny Committee held on 17/12/2024 (copy enclosed as Annex-1) holds conclusive evidence that the 1:4000 scale CZM maps finalised by NCSCM, Respondent No.9 and the GIS/Shapefiles of which were submitted to Respondent No.1 – GCZMA vide NCSCM letter dated 4/09/2023 (copy enclosed as Annex-2), are the final maps prepared as per CRZ




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notification, 2011 and as per the CZMP approved by the Central Government, vide MoEF&CC letter No. F. No. 12-13/2018-IA.III (E-110380) dated 6/09/2022, cited in paras 6 and 7 above.

- (12) It is submitted that all other 1:4000 scale CZM maps cited by the Respondent No.1 – GCZMA in their additional Affidavit dated 27/03/2025 are all different and modified versions, which are not as per the approved CZMP.
- (13) It is further submitted that the modified versions 1:4000 scale CZM maps cited by the Respondent No.1 – GCZMA in their additional Affidavit dated 27/03/2025, were also not accepted by the CZMP Technical Scrutiny Committee, in the 18th meeting held on 17/12/2024 (Annex-1), for which the evidences are provided in the succeeding paras of this additional counter affidavit.
- (14) It is submitted that in the 18th meeting of the CZMP Technical Scrutiny Committee held on 17/12/2024, Respondent No. 1 was represented by the Director for Environment



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and Climate Change, Government of Goa & Member Secretary, GCZMA.

(15) It is submitted that Member Secretary, GCZMA stated in the subject meeting that the CZMP on 1:25,000 scale was notified in August, 2022 itself, but that on checking the 1:4000 scale maps, the Department of Survey & Land Records (DSLRL), Goa informed that the maps on 1:4000 scale were not in sync with the Survey maps / new Bhunaksha plans (Cadastral data) of the State of Goa.

(16) It is submitted that Member Secretary, GCZMA stated in the subject meeting that Khazan lands, Mangroves, water Bodies etc were not matching when the data was overlaid with the new Bhunaksha plans (Cadastral data) of the State of Goa. This was also stated in the additional Affidavit dated 27/03/2025 of Respondent No.1 – GCZMA.

(17) It is submitted that Member Secretary, GCZMA stated in the in the 18th meeting of the CZMP Technical Scrutiny Committee held on 17/12/2024 (Annex-1), that when the CZMP was initially prepared and approved,



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these were matching but when the new Bhunaksha plans of Goa were prepared and notified, there were mismatches with respect to the new Bhunaksha plans (Cadastral data) of Goa.

(18) Thus, it is submitted that Member Secretary, GCZMA, Respondent No.1 agreed in the 18th meeting of the CZMP Technical Scrutiny Committee held on 17/12/2024 that there was no mismatch in the final 1:4000 scale CZM maps prepared as per the approved CZMP (Annex-1).

(19) It is further submitted that Member Secretary, GCZMA, Respondent No.1 stated in the subject CZMP Technical Scrutiny Committee meeting that when the CZMP was prepared initially on 1:25,000 scale and 1:4000 scale, it was matching but that when the new Bhunaksha plans of Goa were prepared and notified after approval of the CZMP, there were mismatches with respect to the new Bhunaksha plans (Cadastral data).

(20) Thus, it is submitted that GCZMA, Respondent No.1 changed the new



Bhunaksha plans (Cadastral data) as well as the Bunds/Sluice gates, Municipal Boundaries and other Stakeholder data, after approval of the CZMPs.

(21) It is further submitted that any revised 1:4000 scale CZM map prepared after approval of the CZMPs, as per the modified Stakeholder data namely, new Bhunaksha plans (Cadastral data) as well as the Bunds/Sluice gates, Municipal Boundaries etc cannot be considered as maps prepared as per the approved CZMP and such maps will be against the provisions of para-IA 4. of Annexure I of CRZ notification, 2011 (local level CZM Maps shall be prepared on a Cadastral scale in accordance with the CZM Maps approved by the Central Government).

(22) It is further submitted that the modified versions 1:4000 scale CZM maps cited by the Respondent No.1 – GCZMA in their additional Affidavit dated 27/03/2025, prepared using the modified Stakeholder data namely, new Bhunaksha plans (Cadastral data) as well as the Bunds/Sluice gates, Municipal Boundaries etc, after the approval of the



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CZMP by MoEF&CC, were also not accepted by the CZMP Technical Scrutiny Committee, in the 18th meeting held on 17/12/2024 (Annex-1).

- (23) It is submitted that the CZMP Technical Scrutiny Committee stated that matching has to be done with certain standard criteria and that if there is a geometrical mismatch between the CZMP and the Cadaster, it would be similar but that on the other hand the changes reported are quite different and not consistent (Annex-1).
- (24) It is submitted that the CZMP Technical Scrutiny Committee stated that both the Cadastral maps will have to be synchronized with respect to permanent features on the ground by identifying permanent features such as bridges etc and then doing the matching with respect to these permanent features. The Committee observed that this is not the correct way of matching the maps (Annex-1).

- (25) It is submitted that the CZMP Technical Scrutiny Committee asked Respondent No.1



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- GCZMA / Director for Environment and Climate Change, Goa to approach either the National Centre for Earth Science Studies (NCESS), Ministry, of Earth Sciences (MoES), Government of India, Trivandrum or the National Centre for Sustainable Coastal Management (NCSCM), Chennai and to do this exercise once again by using a standard method by doing matching of each map in a similar way (Annex-1).

(26) It is submitted that the CZMP Technical Scrutiny Committee asked Respondent No.1 – GCZMA / Director for Environment and Climate Change, Goa to do one sample map with NCESS/NCSCM. The Committee also observed that all the maps have to be properly georeferenced taking the same permanent ground points and that one cannot assume that one is correct and the other can be matched and corrected accordingly (Annex-1).

(27) Thus, it is submitted that when the CZMP was prepared initially on 1:25,000 scale and approved and the corresponding final CZM maps on 1:4000 scale were prepared, there were no mismatches and that there were



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mismatches only with respect to the new Bhunaksha plans (Cadastral data) when the new Bhunaksha plans of Goa were prepared and notified after approval of the CZMP (Annex-1).

(28) It is submitted that the final CZM maps on 1:4000 scale prepared as per the approved CZMP, were already provided to Respondent No.1 – GCZMA and the GIS/Shapefiles of which were submitted to Respondent No.1 – GCZMA vide NCSCM letter dated 4/09/2023 (Annex-2). Respondent No.1 – GCZMA themselves have agreed that there are no mismatches in these maps, as mentioned in para 18 above.

(29) It is submitted that the Ministry of Environment, Forest and Climate Change (MoEF&CC) vide MoEF&CC letter dated 22/08/2024 (copy enclosed as Annex-3) asked Respondent No. 1, GCZMA to consider amendment to Goa CZMP (2011) in the updation of CZMP as per CRZ Notification, 2019 and expedite the process, as per various NGT orders and the minutes of the 45th and 46th NCZMA meetings.



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(30) It is submitted that in para 4.7 of the minutes of the 45th NCZMA meeting (copy enclosed as Annex-4), the following directions have been given to Respondent No. 1, GCZMA.

"CZMP - 2011 recommended by NCZMA. Prepare CZMP, 2019 by December 2022".

(31) It is submitted that in para 4.3/4 of the minutes of the 46th NCZMA meeting (copy enclosed as Annex-5), the following directions have been given.

"After deliberation, NCZMA directed that all Coastal States / UTs whose CZMP / ICRZP are yet to be finalised as per CRZ Notification 2019, must complete the same within two months. It was also directed that if CZMPs as per CRZ Notification, 2019 are not submitted within given time-line of two months, no projects i.e. Private / Government should be considered for CRZ clearance as per CRZ Notification 2011 in such areas".

(32) It is submitted that as per the enclosed MoEF&CC letter dated 22/08/2024 (Annex-3) and minutes of the 45th and 46th NCZMA



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meetings (Annex-4 and Annex-5), Respondent No.1, GCZMA have been asked to expedite preparation of CZMP 2019.

(33) It is submitted that the National Centre for Earth Science Studies (NCESS), Ministry, of Earth Sciences (MoES), Government of India, Trivandrum, are preparing the updated CZMP of Goa as per the CRZ Notification, 2019.

(34) It is submitted that the revised/modified 1:4000 scale maps prepared using the modified Stakeholder data namely, new Bhunaksha plans (Cadastral data) as well as the Bunds/Sluice gates, Municipal Boundaries etc, after the approval of the CZMP by MoEF&CC, can be finalized by NCESS Trivandrum as per CRZ Notification, 2019.

(35) It is submitted that the GIS/Shapefiles of the final CZM maps on 1:4000 scale prepared as per the approved CZMP, were already submitted to Respondent No.1 – GCZMA vide NCSCM letter dated 4/09/2023 (Annex-2), and that Respondent No.1 – GCZMA themselves have agreed that there are no



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mismatches in these maps, as mentioned in para 18 above.

(36) It is submitted that the responsibility of NCSCM/Respondent No. 9 has ended with the submission of the final CZM maps on 1:4000 scale prepared as per the approved CZMP, and already provided to Respondent No.1 – GCZMA and with the submission of the GIS/Shapefiles to Respondent No.1 – GCZMA vide, as NCSCM letter dated 4/09/2023 (Annex-2). The last para of NCSCM letter dated 4/09/2023 (Annex-2) clearly states that the project of Local Level CZM maps of Goa on 1:4000 scale, is treated as closed.

(37) It is submitted that NCSCM/Respondent No. 9 is entirely dependent on project funds for all kinds of expenditure including payment of Salaries to Scientists and staff of NCSCM and there is no separate funding/Budget allotted to NCSCM. Thus, it will not be financially viable for NCSCM/Respondent No. 9 to keep doing various modification works for GCZMA/Respondent No. 1, even after the projects have been closed, as mentioned in



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para 36 above, especially since the work started in April, 2016, 9 years ago.

(38) It is submitted that the subsequent maps on 1:4000 scale are various modified versions prepared using the modified Stakeholder data namely, new Bhunaksha plans (Cadastral data) as well as the Bunds/Sluice gates, Municipal Boundaries etc, after the approval of the CZMP by MoEF&CC and are not based on the approved CZMP. Such modified versions have also not been accepted by the CZMP Technical Scrutiny Committee, as mentioned in paras 13 and 22 above.

(39) The answering respondent reserves the right to file the additional Information before the Hon'ble Tribunal till Pendente - lite.

(40) That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s).



DEPONENT

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Director

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VERIFICATION

I, Dr. Purvaja Ramachandran, the above-named deponent do hereby verify that the contents of the above affidavit are true and correct on the basis of official record maintained by the Respondent No. 9 in daily course of its business, no part of it is false and nothing material has been concealed there from.

Verified at National Centre for Sustainable Coastal Management on this ----- day of -----, 2025.

DEPONENT

Director

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MINUTES OF THE 18TH MEETING OF THE TECHNICAL SCRUTINY COMMITTEE HELD ON
17/12/2024, TO SCRUTINIZE THE CZMPs/IIMPs/ICRZ PLANS AS PER CRZ/ICRZ
NOTIFICATION, 2011/2019

The CZMP Technical Scrutiny Committee met on 17/12/2024 in NCSCM, Chennai, under the Chairmanship of Dr. Shailesh Nayak, Director NIAS, Bengaluru & Former Secretary, Ministry of Earth Sciences, Government of India, to scrutinize the CZMPs/IIMPs/ICRZ plans prepared as per CRZ/ICRZ Notification, 2011/2019.

2. Agenda of the meeting:

- i) Scrutiny of the revised draft of the approved CZMP-2011 of Goa.
- ii) Scrutiny of the draft CZMP-2019 of 6 districts of Gujarat.
- iii) Scrutiny of the draft CZMP-2019 of West Bengal.
- iv) Scrutiny of the final modified draft IIMPs / ICRZ Plans (2019) of 10 Andaman & Nicobar Islands namely, Flat Bay Island, Smith Island and Long Island, Swaraj Dweep, Car Nicobar, Rutland, Kamorta, Middle Andaman, Baratang and North Andaman Island.
- v) Scrutiny of the draft IIMPs (2019) of Netaji Subhash Chandra Bose Dweep and Shaheed Dweep (Neil Island), Andaman & Nicobar Islands.

3. Revised draft of the approved CZMP-2011 of Goa:

The Government of Goa was represented by Shri. Johnson B Fernandes, Director for Environment and Climate Change, Government of Goa. A presentation on revision of the approved CZMP of Goa prepared on 1:25,000 scale, as per CRZ Notification, 2011, was made by Shri. Johnson B Fernandes, Director (Environment and CC), Government of Goa, using the draft CZM maps on 1:4000 scale. He stated that the CZMP on 1:25,000 scale was notified in August, 2022 itself, but that on checking the 1:4000 scale maps, the Department of Survey & Land Records (DSLRL), Goa informed that the maps on 1:4000 scale were not in sync with the Survey maps / new Bhunaksha plans (Cadastral data) of the State of Goa. He mentioned that initially Government of Goa provided the base survey maps (Plane Table/PT Sheets) in pdf format to NCSCM for preparation of CZMP and NCSCM used these base survey maps (Plane Table/PT Sheets) to prepare the CZMP. Vectorization and conversion to Shapefiles was done by NCSCM and not by Government of Goa. Subsequently, DSLRL, Goa took-up vectorization and conversion of the Cadastral data to Shapefiles. He informed that the bunds were incorrectly marked



in the approved CZMP and that one village Panchayat, namely Talegao was also wrongly shown as Municipality/CRZ-II. Shri. Johnson B Fernandes, Director for Environment and Climate Change presented three cases of Khazan land not matching with the river bank, bund layer not matching with Cadastral boundaries and salt pan boundary not matching with Cadastral boundary.

The Committee asked whether it is not possible that the salt pans might have encroached on the revenue land, to which Shri. Johnson B Fernandes, Director for Environment and Climate Change replied that when the CZMP was initially prepared and approved, these were matching but when the new Bhunaksha plans of Goa were prepared and notified, there were mismatches with respect to the new Bhunaksha plans (Cadastral data) of Goa.

The Committee then observed that the kind of changes reported is not consistent. Shri. Johnson B Fernandes, Director for Environment and Climate Change again reiterated that when the CZMP was prepared initially on 1:25,000 scale and 1:4000 scale, it was matching but that when the new Bhunaksha plans of Goa were prepared and notified after approval of the CZMP, there were mismatches with respect to the new Bhunaksha plans (Cadastral data). He stated that vectorization and conversion of the Cadastral data to Shapefiles was carried out by DSLR, Goa after the CZMP was completed/ approved.

The Committee then asked why it is not possible that the salt pan might not have encroached on the revenue land, which can be observed from Satellite image. The Committee also observed that matching has to be done with certain standard criteria and that if there is a geometrical mismatch between the CZMP and the Cadaster, it would be similar but that on the other hand the changes reported are quite different and not consistent, that it is not possible to superimpose the Cadastral map now with the Satellite map which would be a reverse approach. The correct approach would be to superimpose the Satellite map over the Cadastral data and then correct the mismatches and not to assume that the Cadastral map is correct, which is not necessarily true.

Shri. Johnson B Fernandes, Director for Environment and Climate Change stated that there cannot be two Cadastral maps of Goa, one the new Bhunaksha plans (Cadastral



data) of Goa prepared and notified after approval of the CZMP and the other the Cadastral data which is part of the CZMP. He asked as to which one would prevail and stated that both have to be synchronized. The Committee then observed that both these Cadastral maps will have to be synchronized with respect to permanent features on the ground by identifying permanent features such as bridges etc and then doing the matching with respect to these permanent features. The Committee observed that method of synchronization has to be with respect to the permanent features on the ground to which the Goa representative replied that they have matched the CZMP with the new Bhunaksha plans (Cadastral data) of Goa as it is and asked how Goa can come out of this. The Committee observed that this is not the correct way of matching the maps.

Shri. Johnson B Fernandes, Director for Environment and Climate Change stated that there are two kinds of Cadastral maps, one the new Bhunaksha plans (Cadastral data) of Goa prepared and notified after approval of the CZMP and the other the Cadastral data which is part of the CZMP and that only the new Bhunaksha plans (Cadastral data) of Goa can prevail in a Court of law and that is the reason why they wanted to synchronize the CZMP with the new Bhunaksha plans (Cadastral data) of Goa.

The Committee asked about the methodology for geometrically matching the two maps, whether it is consistent or different for different maps, to which the Goa representative replied that they have used the bund layer for matching. The Committee asked what are the other features used for matching since the permanent features should be selected in such a way that they uniformly cover the entire map area and that in order to solve the problem one cannot match as one likes, to which Goa representative replied that they have used the Khazan layer also along with the bunds.

The Committee then asked Director for Environment and Climate Change, Goa to approach either NCESS, Trivandrum or NCSCM, Chennai and to do this exercise once again by using a standard method by doing matching of each map in a similar way, to which Goa representative replied that they have done this exercise in consultation with NCSCM and asked Director NCSCM to comment. NCSCM representative replied that



NCSCM has superimposed the new Bhunaksha plans (Cadastral data) of Goa on the Cadastral data of the approved CZMP and found mismatches.

The Committee asked Goa to do one sample map with NCESS/NCSCM. The Committee also observed that all the maps have to be properly georeferenced taking the same permanent ground points and that one cannot assume that one is correct and the other can be matched and corrected accordingly. The Director for Environment and Climate Change, Goa stated that if the CZMP is transferred onto the Bhunaksha then both will synchronize.

The Committee asked Director for Environment and Climate Change, Goa to consult NCSCM and take the exercise forward as already advised by the Committee.

4. CZMP of 6 districts of Gujarat as per CRZ Notification, 2019:

The Government of Gujarat was represented by Shri. Sanjeev Kumar, IAS, Principal Secretary, Forest & Environment Department, Gujarat and Shri. D. M. Thakkar, Director, Environment & Member Secretary, Gujarat CZMA. Shri. D. M. Thakkar and two other representatives of Gujarat CZMA physically attended the meeting at NCSCM, Chennai. A presentation on the draft CZMP of 6 districts namely, Valsad, Vadodara, Anand, Ahmedabad Porbandar and Morbi, prepared by NCSCM as per the CRZ Notification, 2019, was made by Dr. Manik Mahapatra, Scientist, NCSCM. Director, Environment & Member Secretary, Gujarat CZMA informed that these 6 districts were taken-up initially as there are minimum changes with respect to CZMP 2011, except for the jurisdiction/buffer etc changes mandated by CRZ Notification, 2019. Dr. Manik Mahapatra informed that the sheets which are adjacent/overlapping with the neighboring districts are not being taken-up now and will be taken-up along with those respective neighboring districts. Dr. Manik Mahapatra informed that data on Fishing zones, Fish breeding areas and data on pre-1991 bunds/sluice gates have not been provided by Gujarat GCZMA and that all other data have been incorporated in the CZMP.

4.1 Public Hearings:

The Committee was informed that public hearings were conducted in the 6 districts and objections/suggestions were obtained from the public. The major public hearings



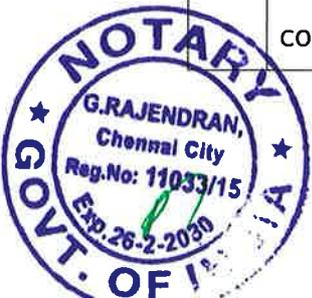
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comments/suggestions presented to the Committee are given in Annexure-I. The Committee was informed that the comments/suggestions received from the public were appraised, the maps were accordingly updated and the updated maps were recommended for further approval by the state Government, except for some sheets, in the 74th meeting of the Gujarat CZMA held on 26.09.2024.

The Principal Secretary, Forest and Environment Department and Shri. D. M. Thakkar, Director, Environment & Member Secretary, Gujarat CZMA raised queries on the following issues to which the Committee gave clarifications/recommendations.

Sl. No.	Query	TSC Recommendations/Clarifications
1.	Whether height of sand dunes can be fixed/reduced while defining sand dunes for their demarcation.	As per CRZ Notification and as per the definition given in the CZMP Manual, all sand dunes have to be marked. However, Regulation/ Management aspect is with the GCZMA/NCZMA.
2.	Mudflats may be classified as biologically active/non-active, for conversion from CRZ-IA to CRZ-IB for, taking-up development activities.	All Mudflats are basically biologically active. But if there is any study/report/vetting from BSI/ZSI, saying that a particular Mudflat is biologically non-active then such a report can be considered by this Committee. The study should cover all locations of the mudflat and all aspects including microbes. Further, CRZ Notification permits seafront facilities for ports.
3.	General complaints saying "my Survey No. is outside CRZ", due to inland Creeks.	As such, survey number/ Cadastral data is not required to be incorporated in the 1:25,000 scale CZMP maps.
4.	Mangroves in Navlakhi to be changed to Salt pans as per the changed ground conditions.	The changes should be recorded and reported in the CZMP report.



5.	Shoreline Change maps.	Gujarat CZMA may approach NCCR/NCSCM for preparation of Shoreline Change maps.
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The Committee recommended that Gujarat CZMA may approach NCCR/NCSCM for preparation of Shoreline Change maps, which will be required for CZMP and finalise the draft CZMP for placing the same in the next TSC meeting.

5. CZMP of West Bengal: The Government of West Bengal was represented by Dr Rajesh Kumar, IPS, Principal Secretary, Environment, Government of West Bengal and Shri. Abhinav Chandra, IAS, Secretary & Director, IESWM. Director, IESWM made a presentation on the draft CZMP (2019) of West Bengal. Director, IESWM stated that though CRZ Notification, 2019 mentions that the HTL cannot be changed as it is marked by NCSCM, the HTL of West Bengal has been updated and modified due to the unique coastal environment of West Bengal and that West Bengal as a part of alluvial Gangetic delta is of very recent origin on the geologic time scale compared with crystalline igneous and metamorphic rocks of Peninsular India. The coastal stretches of West Bengal are unique, fragile and dynamic in nature and not comparable to any other coastal area in the country.

Director, IESWM stated that the following changes have been made in the CZMP.

HTL	Major natural changes in HTL have been suitably updated. (2019-2021)	
ESA	Natural changes in ESA (Mangrove etc) have been suitably updated. (2019-2021)	
	Mangrove/ mudflats within the notified port limits of Haldia Dock Complex (HDC) has been reclassified from CRZ-IA to CRZ-IB category, to facilitate port/ fore-shore activities, to the extent permissible. Similar proposal placed before the 44 th NCZMA meeting for Bhabnagar Port, Gujrat.	
CRZ Extent from HTL	Purba Medinipur District	Along tide influenced waterbodies, the extent of CRZ on the landward side of the High Tide Line (HTL) will be reduced from 100m to 50m, or the width of the creek, whichever is less for the district of Purba Medinipur.
	North & South Parganas District	Considering the vulnerable nature of the littoral tract the Technical Committee decided that the CRZ extent from HTL for tide influenced water bodies shall be kept at 100m or width of the creek whichever is less,



Rajesh Kumar
Director

	as per the provisions of CRZ Notification-2011 for the district of North and South 24 Parganas.
ESZ	Ecologically Sensitive Zone (ESZ) overlaid on Draft CZMP-2019 (in compliance with the Office Memorandum dated 26th October, 2021 issued by MoEF&CC).
Landuse Map	Coastal Landuse Map for corresponding 72 grids of CZMP 2019 has been prepared on scale 1:25000 and submitted with Draft CZMP-2019.
Shoreline	Shoreline Change Assessment Map (2010-2022) for 55 grids on scale 1:25000 has submitted with Draft CZMP-2019.
Report	District wise CZMP report has submitted with Draft CZMP-2019.

5.1 Public hearings comments/suggestions: WBCZMA presented the public hearings comments/suggestions in respect of the 3 districts and the same are given in Annexure-II.

5.2 Recommendations of the Committee:

- i) **HTL:** To be kept as per the approved HTL of 2011. As per the CRZ Notification, HTL demarcation is based on changes over a period of about 19 years (Spring tide). Thus, HTL/Construction Setback line cannot be changed from year to year. Changes in the coast are continuous. Changes can be reported separately in the report. But it is for the MoEF&CC to decide regarding revision of HTL/ESA.
- ii) **ESAs:** To be kept as per the approved ESA of 2011. Changes in the coast are continuous. Changes can be reported separately in the report. But it is for the MoEF&CC to decide regarding revision of HTL/ESA.
- iii) **CRZ Extent from HTL:** Change/Increase of CRZ/NDZ buffer from 50 m to 100 m along tide influenced water bodies in North & South 24 Parganas Districts, may be got approved from WBCZMA and NCZMA, as a management action.
- iv) **ESZ:** Eco-Sensitive Zones in CRZ-III areas have not been marked as CRZ-IA. Eco-Sensitive Zones, even if falling in CRZ-II/III zones (e.g. Sajnekhali WLS-ESZ) need to be classified as CRZ-IA as per MoEF&CC Notification.
- v) **Grid/map Nos. of Shoreline Change maps:** IESWM may keep the same SOI Topo/OSM Sheet No. and the same Grid/Sl./map numbers can be assigned suitably.
- vi) **Mangrove buffer:** To be marked for mangroves of area more than 1000 sq. m. and shown as CRZ-IA. CRZ line (500 m//50 m/width of creek etc) to be



aligned with mangrove buffer in case of Creeks etc and not width of Creek which may be narrower (where mangrove buffer is present).

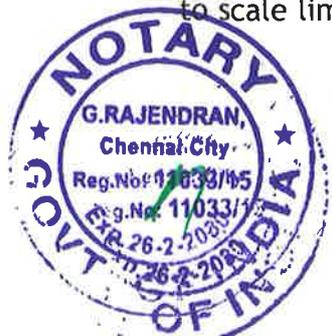
- vii) **Fishing zones in the water bodies:** These are fishing zones in the water bodies namely, CRZ-IVA/IVB areas and not aquaculture. Aquaculture can be shown as Aquaculture Pond.
- viii) **Sand dunes which have been eroded:** To be retained as per the approved ESA/CRZ-IA of 2011. Changes in the coast are continuous. Changes can be reported separately in the report. But it is for the MoEF&CC to decide regarding revision of HTL/ESA.
- ix) **Data Source:** Please mention NCSCM for LTL and IESWM for CRZ zones/buffers.
- x) **Haldia dock:** To be retained as per the approved ESA of 2011. ESA to be changed only after approval by NCZMA/MoEF&CC.

The Committee recommended that WBCZMA/IESWM may take-up corrections as given above and finalise the draft CZMP for placing the same in the next TSC meeting.

6. Final modified draft IIMPs / ICRZ Plans (2019) of 10 Andaman & Nicobar Islands:

The draft ICRZ Plans/IIMPs (2019) of 10 Andaman & Nicobar Islands Administration namely, Flat Bay Island, Smith Island and Long Island and the draft ICRZ Plans of Swaraj Dweep, Car Nicobar, Rutland, Kamorta, Middle Andaman, Baratang and North Andaman Island were already presented before the Technical Scrutiny Committee in the 17th TSC meeting held on 1/03/2024 and the Committee had recommended that the ANI Administration may also provide all future developmental projects as per the ICRZ Notification, 2019, including ecotourism/ temporary beach tourism projects etc, for incorporating them in the ICRZ Plans/IIMPs (2019).

Dr Manik Mahapatra gave a presentation regarding further modification of the draft ICRZ Plans/IIMPs after incorporating the data provided by the ANI Administration in the draft ICRZ Plans/IIMPs, post the 17th TSC meeting held on 1/03/2024. The Committee observed that designation of NDZ as a Conservation zone is correct. The Committee also suggested that the project sites which could not be clearly seen on the maps due to scale limitations etc, can be properly explained in the Legend by way of hachures



or other suitable symbols/colors etc. Details of such projects, including Lat/Long locations may also be given in the reports.

Based on the above discussions, the Technical Scrutiny Committee recommended that action may be taken by NCSCM and AN CZMA may present the draft ICRZ Plans/IIMPs (2019) of the 10 Andaman & Nicobar Islands namely, Flat Bay Island, Smith Island and Long Island and the draft ICRZ Plans of Swaraj Dweep, Car Nicobar, Rutland, Kamorta, Middle Andaman, Baratang and North Andaman Island, to the NCZMA, thereafter.

7. Draft IIMPs (2019) of Netaji Subhash Chandra Bose Dweep and Shaheed Dweep (Neil Island), Andaman & Nicobar Islands:

The UT of Andaman & Nicobar Islands was represented by Shri. S Dinesh Kannan IFS, CCF, Environment & Forest Department, ANI Administration. A presentation on the preparation of draft IIMPs of Netaji Subhash Chandra Bose Dweep was made by Shri. Dinesh Kannan, CCF. He presented the draft IIMP, Land Use and Geomorphology maps. ANIIDCO representative stated that the access to Netaji Subhash Chandra Bose Dweep from Sri Vijaya Puram (Port Blair) has been changed from Underwater tunnel to Rope way, due to certain feasibility issues.

The Committee asked whether any activity is coming in the Conservation zone and suggested that AN CZMA/ ANIIDCO may consult NCSCM and ensure that no activity comes in the Conservation zone in the Netaji Subhash Chandra Bose Dweep.

Shri. Dinesh Kannan, CCF then presented the comments/suggestions obtained from the public/Stakeholders after the Public hearings and their appraisal by ANI Administration. He mentioned that the Port Management Board is not able to finalise the locations for various proposed activities at NSCB Dweep such as construction of new jetty in the western side of the existing jetty, strengthening of existing jetty, Floating Jetty, construction of a passenger waiting shed with modern amenities, construction of Port Control Tower, refurbishment of existing lighthouse structures etc. Shri. Dinesh Kannan, CCF requested that these may be reflected in the IIMP report without showing them in the maps, so that these can be taken-up as and when their locations are finalized.



S. Purrajit
Director | Page
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Ministry of Environment, Forest and Climate Change
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The Committee observed that the impact or otherwise of any activity can be known only as per the location of the said activity and such activities can be included in the IIMPs only after the locations are finalized and shared with NCSCM. The Committee observed that the ANCZMA may decide on future proposed activities, if they fall under the Regulated development zone as per the approved IIMP. The Committee asked ANCZMA to share all details with NCSCM for incorporating in the IIMP.

Shri. Dinesh Kannan, CCF then made a presentation on the preparation of draft IIMPs of Shaheed Dweep (Neil Island). He presented the draft IIMP, Land Use and Geomorphology maps.

Shri. Dinesh Kannan, CCF informed that the Forest in revenue areas are deemed forests and are not ESAs and that as per NCSCM some of the Forest and revenue areas are overlapping in Shaheed Dweep Neil Island. He informed that the revised kml files of Reserve Forest areas will be provided.

Shri. Dinesh Kannan, CCF stated that the digitization process of land records and the updating of revenue maps are in progress and the land records of many villages are yet to be digitized. Hence, to avoid further delay in the preparation of the IIM plan, he requested that NCSCM may keep provisions in the IIMP report for consideration of these issues at later stages on the basis of approval/decision accorded by the concerned authority from time to time on a case-by-case basis, within the provisions of ICRZ Notification, 2019, through the ANCZMA.

He also requested that NCSCM may keep provisions in the IIMP report for considering future projects which are presently not part of the IIMP.

The Committee observed that the impact or otherwise of any future activity can be known only as per the location of the said activity and provision can be made for such activities in the IIMPs only after the locations are finalized and shared with NCSCM. The Committee observed that the ANCZMA may decide on future proposed activities, if they fall under the Regulated development zone as per the approved IIMP. The Committee asked ANCZMA to share all details with NCSCM for incorporating in the IIMP and finalise the maps for placing the final updated maps in the next TSC meeting.

8. Draft ICRZ Plans (2019) of South Andaman Island:



Rajendraji

Shri. Dinesh Kannan, CCF informed that the ANI Administration requested NCSCM for ground truthing of coral reef areas in South Andaman Island, to make provisions for future Jetty projects where Coral reefs are absent. The Committee observed that only the proposed projects whose locations and details are finalized can be shown in the ICRZ maps, instead of waiting and keeping provisions for such future unknown projects. The Committee observed that future projects can be taken-up at that time including ground truthing, as and when any future activity such as jetty etc comes up in future.

The Committee then suggested that the ANI Administration may provide all project locations and data to NCSCM for incorporating in the ICRZ plans of South Andaman Island, for placing the final updated maps in the next TSC meeting.

9. Summary of Recommendations:

- i) **Revision of approved CZMP (2011) of Goa:** The Committee recommended that Director for Environment and Climate Change, Goa, may approach either NCESS, Trivandrum or NCSCM, Chennai and do the exercise in one sample map by properly georeferencing both the new Bhunaksha plans (Cadastral data) of Goa prepared and notified after approval of the CZMP as well as the previous Cadastral data which is part of the approved CZMP.
- ii) **CZMP of 6 districts of Gujarat:** The Committee recommended that Gujarat CZMA may approach NCCR/NCSCM for preparation of Shoreline Change maps, which will be required for CZMP and finalise the draft CZMP for placing the same in the next TSC meeting.
- iii) **CZMP of West Bengal:** WBCZMA/IESWM may take-up corrections as given in para 5.2 above and finalise the draft CZMP for placing the same in the next TSC meeting.
- iv) **Final modified draft IIMPs / ICRZ Plans (2019) of 10 Andaman & Nicobar Islands:** The Technical Scrutiny Committee recommended that action may be taken by NCSCM and AN CZMA may further present the draft ICRZ Plans/IIMPs (2019) of the 10 Andaman & Nicobar Islands namely, Flat Bay Island, Smith Island and Long Island and the draft ICRZ Plans of Swaraj Dweep, Car Nicobar,



Rutland, Kamorta, Middle Andaman, Baratang and North Andaman Island, to the NCZMA, thereafter.

- v) **Draft IIMPs (2019) of Netaji Subhash Chandra Bose Dweep and Shaheed Dweep (Neil Island), Andaman & Nicobar Islands:** The Committee recommended that the ANI Administration may provide all project locations and data to NCSCM for incorporating in the draft IIMPs (2019) of Netaji Subhash Chandra Bose Dweep and Shaheed Dweep, for placing the final updated maps in the next TSC meeting.
- vi) **Draft ICRZ Plans (2019) of South Andaman Island:** The Committee recommended that the ANI Administration may provide all project locations and data to NCSCM for incorporating in the draft ICRZ Plans (2019) of South Andaman Island, for placing the final updated maps in the next TSC meeting.

10. The meeting ended with thanks to the Chairman, members of the Committee and to all the participants. The list of participants is at Annexure-III.

Encl: Annexures-I, II & III

Annexure-I

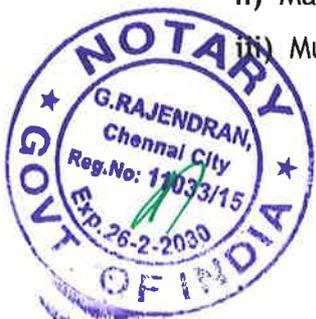
PUBLIC HEARINGS COMMENTS/SUGGESTIONS ON THE DRAFT CZMP OF GUJARAT PRESENTED TO THE COMMITTEE

1. Ahmedabad:

- i) Proper mention and management of Ecologically Sensitive Areas (ESAs).
- ii) CZMP not according to the latest legal provision.
- iii) Speed up the process to finalize DCZMP as per CRZ notification 2019.
- iv) Provide proper Information-Reference from the CAG report.
- v) Confirm the legal provision of Public Consultation.
- vi) Involve DLC members in the Public Hearing process.

2. Anand:

- i) Turtle nesting grounds have not been marked.
- ii) Mangroves have been not marked to the full extent.
- iii) Mudflats [CRZ IA] have not been marked to the full extent.



Lipuvraji
Director

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- iv) Embankments/bunds/roads have been demarcated as High Tide Line (HTL). This is erroneous and needs to be rectified, particularly if these have been constructed without valid permissions, or within the inter-tidal zones. In case the sea wall has been constructed between the HTL and LTL (i.e. in the intertidal zone), the land between the seawall and the original HTL should be shown as CRZ I.
- v) Mudflats [CRZ 1A] have been erroneously demarcated as Intertidal Zone [CRZ 1B]. It is important to rectify this.
- vi) The fishing villages have not been demarcated.
- vii) Stated that the said land is 7 km away from the sea area. But as per CRZ map, these survey numbers are coming under No Development Zone area.
- viii) All the areas that have been reclaimed illegally or without valid permissions should be restored to their original state.

3. Vadodara:

- i) Erosion of river.
- ii) Embankments/bunds of saltpans have been wrongly marked as HTL.
- iii) Turtle nest is not shown in Map.
- iv) In most of the cases mudflats [CRZ 1A] have been erroneously demarcated as Intertidal Zone [CRZ 1B].
- v) Clarification regarding villages covered under CRZ.
- vi) Raised the issue regarding CRZ notification, district level committee formations, its member list, its power and functions, its meeting.

4. Valsad:

- i) Removal of Survey no from CRZ categories and land determined in CRZ.

5. Porbandar:

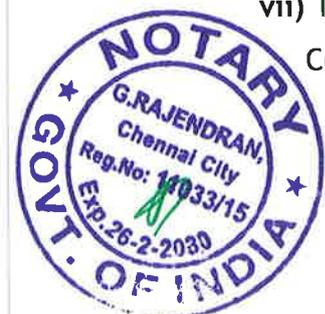
- i) The sand-dunes have not been marked to the entire extent. This needs to be rectified.
- ii) Some parts of the sand-dunes have been demarcated as CRZ III, this needs to be rectified.
- iii) The mudflats [CRZ 1A] have been wrongly demarcated as Intertidal Zone CRZ 1B. This needs to be rectified.
- iv) Roads are observed through the mangroves along the Porbandar Port area. It is not clear if these roads have obtained all the clearances. This needs to be verified and strict action needs to be taken in the event violation is observed.



- v) Remove Height restriction for CRZ
- vi) Compulsory STP for large hotel/apartment.

6. Morbi:

- i) We have objection to the retention of previously constructed embankment as high tide. The CRZ maps of 1991 do not match with the plans as of 2011 and 2019. That needs attention.
- ii) Proper mention and management of Ecologically Sensitive Areas (ESAs)
- iii) In the Banas river east of Surajbari Bay, the water goes up to about 80 km and the whole area is saline. And CRZ applies to it. However, we object that our submissions made during the previous CZMP have not been taken into consideration and no amendment has been made in the existing maps. All over Kutch's small deserts as well as the Ghudkhar sanctuary also contain this CRZ water and it is necessary to declare a CRZ area for the salinity ecosystem there. Also, not 5 ppt but about 25 ppt of sea water reaches there and natural salt ripens. Therefore, there is a demand to revise the map and make the CRZ area marked. All India Government maps mark this same area as a saline area. That is request to take note and make correction.
- iv) Coastal Zone Management Plan (CZMP) of Morbi District 2019 as shown in Sheet No. F42E12/SW, F42E12/SE, F42E16/NW attached with plan of GEC (Gujarat Ecology Commission) website includes these salt marshes in CRZ 1B.
- v) Respected sir, As per the attached document and measurement sheet it is request you to, At present our salt works is engaged in salt production activity/ works which are in operation so that kindly exempt this salt works from CRZ and we are kindly request you to reserves our rights for use of existing roads for transportation purpose.
- vi) It is also found that, the local authority has not informed regarding this to Gram Panchayat or Nagarpalika Maliya (Mi.) and also not informed to peoples, then in this public hearing planning it is necessary to do public awareness and information hence how will the affected parties who seems to have no knowledge, how will they present criticisms or objections? We want to inform you that these maps should be provided in easy to understand and comprehensible information.
- vii) The Draft CZMP 2019 maps of Morbi district uploaded on GEC (Gujarat Ecology Commission) website (<https://gec.gujarat.gov.in>), out of the concern maps



sheet No.: F 42 E 12/SW & Sheet No. F 42 E 12/SE was only available in district Morbi, whereas sheet No.: F 42 E 12/NE & F 42 E 12/NW were missing and added in Kutch district. Whereas all mentioned sheet nos. were available in the CZMP 2011 and are with Morbi District (Part of our existing Salt Works) and are in administrative jurisdiction of Collector Morbi only.

Annexure-II

PUBLIC HEARINGS COMMENTS/SUGGESTIONS ON THE DRAFT CZMP OF WEST BENGAL PRESENTED TO THE COMMITTEE

i) Purba Medinipur District:

Sl No	Issues	Remarks by WBCZMA
1.	Tajpur Hotel association stated that Tajpur beach road was shown as embankment in draft CZMP-2019 which needs to be reclassified as road.	The Tajpur beach road has been classified as road in draft CZMP-2019.
2.	Mandarmani Beach Hoteliers Association stated that there was an existing road along the Mandarmani sea coast which has not been shown in Draft CZMP-2019.	The road has not been incorporated due to the unavailability of the supporting document.
3.	Representatives of Purba Medinipur Matsyajibi Forum (MMF) stated that updation of Marine Drive Road should not be reflected on Draft CZMP-2019.	Office Memorandum dated 18 th Sep 2024 issued by MOEF&CC, point 3 stated that in case of road the word "existing" may be interpreted as on the date of issue of CRZ Notification 2019 i.e 18/01/2019.
4.	Fishery related data needs to be incorporated.	Data received from State Fisheries Department has been incorporated.

ii) North 24 Parganas District

Sl No	Issues	Remarks by WBCZMA



1.	Representatives of fishermen community enquired about the possibility of dredging or necessary action to increase navigability of the channel which adversely affects their fishing activity.	It was suggested to contact local administration. Integrated participation of the concerned authorities will resolve the problem.
2.	Sandeshkhali-I BDO raised his concern for livelihood security of Nyajat being an erosion prone area, which is densely populated.	It was informed that the HTL was updated suitably and shown in Draft CZMP-2019 for necessary planning suitable for livelihood security of that area.
3.	Representative of Paschimbanga Matsajibi Unnayan Union informed that different areas of North 24 Parganas are under the threat of severe erosion like Baunia Abad and proper erosion control measures are required.	It was informed that new embankment has come up especially along the erosion prone areas and the HTL has been modified suitably based on satellite image (2019-2021)
4.	It was enquired that why the draft CZMP-2019 has not contained recent changes and detail information.	Major changes have been incorporated in draft CZMP-2019, and once it is approved work for local level CZM maps on scale 1:4000 will be taken up.

iii) South 24 Parganas District

Sl No	Issues	Remarks by WBCZMA
1.	Representative of Dakshinbanga Matsajibi Forum (DMF) claimed for	CRZ Notification 2019 stated in para 6(i) "The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment



Spurraji
Director

2.	<p>block level public hearing before finalisation.</p> <p>It was enquired that why the draft CZMP-2019 has not contained recent changes and detail information.</p>	<p>(Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.”</p> <p>Major changes have been incorporated in draft CZMP-2019, and once it is approved work for local level CZM maps on scale 1:4000 will be taken up.</p>
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Annexure-III

LIST OF PARTICIPANTS IN THE MEETING HELD ON 17/12/2024

1. Dr. Shailesh Nayak R - Chairman, TSC
2. Dr. B R Subramanian, Member, TSC
3. Dr. Anjali Bahuguna, Member, TSC
4. Shri. M Dharma Raj, Member Secretary, TSC
5. Dr. Purvaja Ramachandran, Director, NCSCM, Chennai
6. Shri. Johnson B Fernandes, Director, Environment & CC, Goa.
7. Shri. Sanjeev Kumar, IAS, Principal Secretary, F&ED, Gujarat
8. Shri. D. M. Thakkar, Director, Environment & MS, Gujarat CZMA
9. Dr Rajesh Kumar, IPS, Principal Secretary, Environment, West Bengal
10. Shri. Abhinav Chandra, IAS, Secretary & Director, IESWM
11. Shri. S Dinesh Kannan, CCF, E&F Department, A & N Islands Administration
12. Dr. Deepak Samuel V, Scientist 'E', NCSCM
13. Dr. Badarees, K O Scientist 'D', NCSCM
14. Dr. Manik Mahapatra, Scientist 'B', NCSCM



G. Rajendran
24/12/24

G. RAJENDRAN, M.A., B.L.,
Advocate & Commissioner of Oaths,
Notary Public, GOVT. OF INDIA,
No.48/58, East Jones Road,
Saidapet, Chennai - 600 015.
Cell: 98412 15885

Purvaja

Director

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Annex - 2

NATIONAL CENTRE FOR SUSTAINABLE COASTAL MANAGEMENT

Ministry of Environment, Forest & Climate Change, Government of India

No. NCSCM/CZMA/Goa/23- 395/EDC

dated 04/09/2023

TO

The Director, Environment & Climate Change,
Department of Environment & Climate Change,
Government of Goa,
4th Floor, Dempo Towers, Patto, Panaji, Goa – 403 001.

Madam,

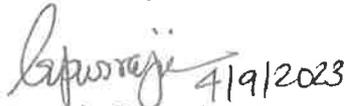
SUB: SHAPEFILES OF CZM MAPS (2011) OF GOA ON 1:4000 SCALE - REG.
Ref: Your email of 30/09/2023.

With reference to your email dated 30/09/2023, it is submitted that the final CZM maps (2011) on 1:4000 scale (pdf maps) were submitted by GCZMA to MoEF&CC on 23/08/2022 by email. The password protected Shapefiles of the same CZM maps (2011) on 1:4000 scale submitted by GCZMA to MoEF&CC, are sent herewith in a sealed CD.

It is requested that after downloading the Shapefiles, the name and mobile number of the authorised official of the Department of Environment & Climate Change/GCZMA, Government of Goa may kindly be forwarded to NCSCM by official letter, for conveying the password.

With the submission of the above Shapefiles, the project of preparation of local level CZM maps of Goa on 1:4000 scale, is treated as closed.

Yours Sincerely,

 4/9/2023

Dr. Purvaja Ramachandran
Director, NCSCM. 8/9
4/9/23

Encl: Sealed CD containing Password protected Shapefiles of the CZM maps (2011) of Goa on 1:4000 scale.


I. RAJESH KUMAR, M.A.B.L.,
Advocate & Commissioner of Oaths,
Notary Public, GOVT. OF INDIA,
No. 62/58, East Jones Road,
Saidapet, Chennai - 600 015.
Cell: 98412 15885




Director

National Centre for Sustainable Coastal Management
Ministry of Environment, Forest and Climate Change
Government of India, Anna University Campus
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F. No.19-17/2019-IA.III (E-121535)
Government of India
Ministry of Environment, Forest & Climate Change
IA-III Section (CRZ)

Indira Paryavaran Bhavan
 Jor Bagh Road
 New Delhi-110003
22nd August, 2024

To

The Member Secretary

Goa Coastal Zone Management Authority
 C/o- Department of Environment & Climate Change
 4th Floor, Dempo Tower, Patto, Plaza, Panjim, Goa
 E-mail: goacoastalzone@gmail.com

Sub.: Delineation of Property bearing Chalta No.4 of P. T. Sheet No.108 situated in Panaji – regarding.

Sir,

This has reference to your letter dated 19/07/2024 forwarding the amendment request in CZMP 2011 w.r.t. property bearing Chalta No.4 P.T.Sheet No.108.

2. In this regard, it is to inform that as per Hon'ble NGT directions in O.A. No. 04 of 2013 with Appeal No. 18 of 2017 and O.A. No. 249 of 2023 and based on the views of NCZMA in its 45th and 46th meeting, all the coastal States/UT's have been directed to expedite the updation of CZMP as per CRZ Notification 2019.
3. Accordingly, it is requested to consider the instant amendment request in the updation of CZMP as per CRZ Notification 2019 and expedite the updation process in compliance of Hon'ble NGT orders and directions of NCZMA for early approval.
4. This is issued with the approval of the Competent Authority.


(Dr. P. Ragavan)
Scientist 'E' (CRZ)
Email: ragavan.p@gov.in

Copy to:

1. The Director, National Centre for Sustainable Coastal Management (NCSCM) Koodal Building, Anna University Campus, Chennai-600025, Tamil Nadu E-mail: director@ncscm@res.in
2. Office copy / Guard file.




 Director

National Centre for Sustainable Coastal Management
 Ministry of Environment, Forest and Climate Change
 Government of India, Anna University Campus
 Chennai - 600 025, India

MINUTES OF THE 45th MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) HELD ON 1st SEPTEMBER, 2022 AT NEW DELHI

The 45th meeting of the National Coastal Zone Management Authority (NCZMA) was held in the Ministry of Environment, Forest and Climate Change, New Delhi on 01st September, 2022 through Hybrid mode (Physical / Video Conferencing), under the Chairpersonship of Secretary, Ministry of Environment, Forest and Climate Change. The list of participants is at Annexure. After deliberations, the following decisions were taken in the meeting: -

1. Opening remarks of the Chairman.

Secretary (EF&CC) and the Chairperson of the National Coastal Zone Management Authority (NCZMA) in her opening remarks mentioned that this was the 1st meeting of the reconstituted NCZMA and welcomed all the members. The Chairperson emphasized that the Authority has been assigned with the task to take measures for protection of Coastal and Marine Environment, co-ordination with CZMAs, approval of CZMPs, policy guidance and such other tasks. It was also informed that with the guidance from NCZMA, Ministry had undertaken various initiatives and streamlined the procedures for CRZ clearance. The Chairperson also flagged the issue of violations of CRZ regulations in coastal areas, role of CZMAs and directed that the CZMAs needed to work together with the respective Pollution Control Boards and the State/ UTs Governments so that strict action is taken against violations of CRZ regulations as per the powers delegated under the EP Act, 1986/ CRZ Notifications as applicable.

The Chairperson also mentioned that NCZMA has been repeatedly advising States to finalise their respective CZMPs as per the 2019 notification. However, the progress made by the States/UTs in this regard, so far had not been satisfactory. It was mentioned that so far only Odisha, 2 district of Maharashtra, and Great Nicobar have finalised their CZMP/ ICRZP and proposals from Little Andaman and Karnataka were being considered in this meeting. It was also highlighted that the States needed a futuristic CZMP/ICRZP in order to have a balance between developmental activities and environmental protection.

Thereafter, further deliberations were initiated on the agenda items.

(ii) Details of Proposals and Agenda by the Member Secretary

The Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA took up the Agenda items to be discussed during the meeting.

2. Confirmation of the Minutes of the 44th Meeting of the National Coastal Zone Management Authority (NCZMA) held on 22nd February, 2022 at MoEFCC, New Delhi through VC.

The NCZMA, noted that no comments had been received regarding the Minutes of the 44th Meeting of the National Coastal Zone Management Authority (NCZMA) held on 22nd February, 2022 and confirmed the same.



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Director

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3. Item wise Action taken on decisions taken in the 44th NCZMA held on 22nd February, 2022

The Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA presented brief item wise action taken report on last meeting of the 44th NCZMA held on 22nd February, 2022 and NCZMA noted that all required actions had been taken.

4. Consideration of proposals:

With the permission of the Chairperson, discussions on each agenda item were taken up *ad-seriatim*.

4.1 Final SOP for Authorized Agencies and related issues for uniformity in preparation of CRZ Maps and others issues

The NCZMA during its 44th meeting had accepted and recommended the SOP subject to some amendments.

The final approved SOP prepared by NCSCM was released virtually by NCZMA Chairperson. The Chairperson appreciated the efforts put in for preparation of the document and hoped that it would be a very easy useful tool for preparation of CRZ Map by all the authorized Seven Institutes / Agencies by MoEF&CC. She also mentioned that the maps prepared with the help of the SOP shall have uniformity irrespective of the Institutes which had prepared the same. The Chairperson also stressed that capacity building of these Institutes should also be undertaken so that they are able to prepare the required marine EIA reports for CRZ Clearance also.

4.2 Presentation on ICRZ plans of Little Andaman Island as per ICRZ Notification, 2019

The Andaman & Nicobar Administration presented the status of ICRZ plans of Little Andaman Island and the Authority took note of the fact that the draft ICRZPs had been prepared on a 1:25000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines provided for in the respective Notifications.

The NCSCM, Chennai highlighted the observations of the Technical Scrutiny Committee (TSC) on Little Andaman Island and stated that the TSC had examined and found the ICRZ Plans of Little Andaman Island in order and that it could be considered for approval.

Based on the deliberations held, the NCZMA recommended the ICRZ Plans of Little Andaman Islands prepared on the basis of ICRZ Notification, 2019 for approval by the Ministry.

4.3 Presentation on CZMP of Karnataka as per CRZ Notification, 2019

The Principal Secretary & Chairman, Karnataka Coastal Zone Management Authority (KCZMA) made a presentation on the Coastal Zone Management Plans (CZMPs) of all the three coastal districts viz. Dakshina Kannada, Udupi and Uttara Kannada of the State of Karnataka. It was informed that these plans have undergone stakeholders' meetings and had been duly approved by the State Government. It



was also informed that objections / suggestions received from various stakeholders had been examined and suitably incorporated, as admissible. It was further informed by Director, NCSCM that the CZMPs of Karnataka had been scrutinised by the Technical Scrutiny Committee constituted for the task, at NCSCM, Chennai and were found to be in order.

Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of Karnataka as per CRZ Notification, 2019 for approval by the Ministry. The NCZMA also appreciated the efforts of Karnataka State for being the second State in finalizing the updation / revision of CZMP of all concerned Districts as per CRZ Notification, 2019.

4.4 Presentation on CZMP 2011 of Goa State as per CRZ Notification 2011

The Secretary, Environment of Government of Goa made a presentation on the revised Coastal Zone Management Plans (CZMPs) 2011 prepared on 1:25000 and 1:4000 Scale. It was also informed that objections / suggestions received from various stakeholders had been examined and suitably incorporated in the CZMP maps on 1:25000 and 1:4000 Scale.

The Secretary, Env't., Government of Goa mentioned that Public Hearing had been conducted based on the CZMP Maps of scale 1:25,000 and 1:4000 and hence, NCZMA may consider approving both the CZMPs in 1:25,000 scale as well as that on 1:4000 scale. The Secretary Environment, Govt. of Goa also submitted that CRZ Notification, 2019 should be read in totality, to which it was clarified that the proposal of Goa was as per CRZ Notification, 2011, and as such, it had to be as per the provisions of CRZ Notification, 2011. Secretary, Govt. of Goa also made a reference to the NCZMA meeting held on 13.1.2020 regarding preparation of CZMP maps on 1:4000 scale. It was clarified that NCZMA had observed in the aforesaid meeting that CRZ Notification, 2011 required local level maps to be prepared on 1:4000 scale. Secretary, Env't., Govt. of Goa further submitted that other issues which were not directly related to CZMP approval viz. re-verification of demarcation of sand dunes, demarcation of bays, issue related to fishing wards, etc. and that the same shall be taken up separately by the State Government.

It was informed by Director, NCSCM that the CZMPs of Goa on the scale of 1:25,000 and 1:4000, as submitted by the State Government, had been scrutinised by the Technical Scrutiny Committee constituted for the task, at NCSCM, Chennai.

The NCZMA, after detailed deliberations, concluded that as per the extant provisions of CRZ Notification 2011, NCZMA could only recommend the CZMP maps prepared on a scale of 1:25000 which had been found to be in order by the Technical Scrutiny Committee as informed by Director, NCSCM. It was clarified that in so far as the issue of local level maps, prepared on a scale of 1:4000, was concerned, State Govt. could consider approving it at their own level, if found necessary, as per the extant provisions of CRZ Notification, 2011.

After detailed deliberation, NCZMA recommended the CZMP of Goa prepared on 1:25000 scale as submitted by Govt. of Goa for approval by the Ministry.



G. Purraj

Director

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4.5 Amendment in the provisions of the IIMP for developmental projects in the Lakshadweep Islands

The Member Secretary of NCZMA informed to the Authority that the Lakshadweep Administration *vide* letter dated 24th August, 2021 had proposed for amendment in the provisions of the Integrated Island Management Plan (IIMP) for developmental projects in the Lakshadweep Islands.

As IIMPs have been prepared considering the recommendations made by Hon'ble Justice R.V. Raveendran Committee which has also been approved by the Hon'ble Supreme Court, the Ministry has proposed to consider the amendment in the IIMP as under:

Para as per IIMP report	Amendment Sought by the Lakshadweep Administration	Amendment considered by the MoEF&CC
All the tourist operations shall have a mandatory clearance from LCZMA, Lakshadweep Environment Department and the respective Island Panchayat	All the tourist operations shall have a mandatory clearance from LCZMA and Lakshadweep Environment & Forest Department	All the tourist operations shall have a mandatory clearance from LCZMA, Lakshadweep Environment & Forest Department in consultation with the respective Island Panchayat

As the Ministry as well as Lakshadweep Administration had conveyed No Objection on the recommendations of Hon'ble Justice Raveendran Committee Report before the Hon'ble Supreme Court, legal opinion from the Ministry of Law and Justice was sought by the Ministry *vide* UO Note dated 1st February, 2022 on whether the proposed changes in IIMP would be legally tenable.

The Ministry of Law and Justice *vide* communication dated 18th April, 2022 informed that there was no objection to the proposed amendment as suggested by the Ministry and the same appeared to be in tune with the recommendations made by Hon'ble Justice Raveendran (Retired) Committee Report which had been taken judicial notice of by the Hon'ble Supreme Court in its order dated 10/08/2015.

In view the above, Lakshadweep Administration was requested to examine the amendment rationalized by the Ministry, and forwards its proposal in consultation with the Lakshadweep Coastal Zone Management Authority, for further consideration by the National Coastal Zone Management Authority / Ministry. The Lakshadweep CZMA *vide* letter dated 29/04/2022 requested for amendment in the provisions of the IIMP as suggested by the Ministry. After detailed deliberation the Authority recommended for approval by the Ministry the amendment as proposed by the Lakshadweep CZMA as under:

"All the tourist operations shall have a mandatory clearance from LCZMA, Lakshadweep Environment & Forest Department in consultation with the respective Island Panchayat".



4.6 Issues related to preparation of Coastal Zone Management Plan of Kerala as per the CRZ Notification, 2019

The Government of Kerala made a presentation related to their CZMP as per 2019 Notification and pointed out that the term 'legally designated urban areas' is not defined under the CRZ Notifications and therefore, 'Urban Areas' designated by the Acts or Rules or the Census Towns as per 2011 Notification ought to be considered as 'Legally Designated Urban areas'. The Solid Waste Management Rules, 2016 notified by the Ministry vide S.O 1357 (E), dated 8th April, 2016 under the E(P) Act 1986, mentions, "Census Town" means the Urban Area as defined by the Registrar General and the Census Commissioner. The State of Kerala opined that the 'Census Town' as defined in the Ministry's Solid Waste Management Rules, 2016 may be considered as 'legally designated urban areas' for the purposes of the CRZ Notification, which is also notified under the E(P) Act.

It was informed that 66 Panchayats included in Kerala's notification of 2011 and 175 Panchayats included in Kerala's notification of 2021 were notified as Census Towns. It was submitted that 175 Panchayat notified by Government of Kerala as 'Legally designated Urban Areas' be considered for the purposes of classification under CRZ-II as per the CRZ Notification, 2019.

After detailed deliberations, the Authority recommended that 66 Category-I Coastal Grama Panchayats notified before the issue of CRZ Notification, 2019 be considered for approval by the Ministry as '*other existing legally designated urban areas*' as per the CRZ Notification, 2019 i.e. existing as on the date of issue of CRZ, 2019 notification. It was submitted that such Category-1 Panchayats met the criteria of built up area and developmental infrastructure and could be considered for classification as falling under CRZ-II area.

However, the Kerala Government shall provide all the infrastructure facility in the proposed area as per the norms of Municipality and shall prepare detailed Disaster Management and Mitigation Plans. The areas specified by the Dept of Atomic Energy in the proposed aforementioned 66 Coastal Panchayats shall not be categorized as CRZ-II, and shall be classified as CRZ-IIIA or CRZ-IIIB, as per the norms, and such areas shall be contiguous in nature. The Kerala Government agreed to abide by the decision of Ministry in this regard.

4.7 Status of updation / revision of CZMPs of all Coastal States / UTs based on provisions of the CRZ Notification, 2019

The Ministry of Environment, Forest and Climate Change issued the Coastal Regulation Zone Notification, 2019 vide GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that that all coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.



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Director

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It further prescribes that the CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific Institution(s) or the Agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders. To facilitate the coastal States/UTs, the Ministry issued 'Guidelines for updation of Coastal Zone Management Plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26/06/2019 and circulated to all Coastal States / UTs Management Authorities.

The NCZMA reviewed the State-wise status and desired to know that likely date of completion of the task. The status as informed by the States during meeting is as under:

Sl. No.	State/UT	Status of Draft CZMP 2019	Agency preparing CZMP-2019	Timeline stipulated by the NCZMA to complete draft CZMP
1	Maharashtra	Mumbai city, Mumbai sub-Urban: Approved by NCZMA	NCSCM	Completed
		Other 5 Districts: Public hearing completed and recommended by TSC		October 2022
2	Odisha	Approved by NCZMA	ORSAC/SAC	Completed
3	Andhra Pradesh	Mapping completed Public Hearing to be conducted	NCSCM	October 2022
4	Karnataka	Mapping Completed Public Hearing completed	NCSCM	Recommended by NCZMA.
5	Puducherry	Mapping completed Public Hearing to be conducted	NCSCM	4 Months
6	Daman & Diu	Mapping completed Public Hearing to be conducted	NCSCM	4 Months
7	Tamil Nadu	Mapping completed Public Hearing to be conducted	NCSCM	4 Months
8	Gujarat	In progress	NCSCM	Sept. 2022 (For 7 Districts) October 2022
9	Kerala	In progress. Being monitored by Kerala High Court.	NCESS	December 2022
10	West Bengal	In progress Public Hearing completed	IESWM	December 2022
11	Goa	Pending	Not known	CZMP - 2011 recommended by NCZMA. Prepare CZMP, 2019 by December 2022
	Andaman & Nicobar Islands	• Great Nicobar (ICRZ)- Approved by NCZMA	NCSCM	Completed



		<ul style="list-style-type: none"> Little Andaman Island (ICRZ) 		Recommended by NCZMA
12	Andaman & Nicobar Islands	<ul style="list-style-type: none"> South Andaman (ICRZ) Middle Andaman (ICRZ) Baratang (ICRZ) North Andaman (ICRZ) Rutland Island (ICRZ) Kamorta Island (ICRZ) Swaraj Dweep (ICRZ) Car Nicobar Island (ICRZ) Shaheed Dweep (IIMP) Long Island (IIMP) Aves Island (IIMP) Smith Island (IIMP) Flat Bay (IIMP) <p>(Maps submitted to AN CZMA for Public Hearing).</p>		2 Months
13	Lakshadweep Islands	Revision of IIMPs of Suheli, Kadamat & Minicoy Islands in progress.	NCSCM	2 Months

After detailed deliberations, the NCZMA felt that the progress of preparation of CZMP 2019 by all other Coastal States / UTs is very slow and directed that it should be completed by December, 2022.

5. Any other item with the permission of the Chair

5.1 Guideline / template for preparation of IIMPs of smaller islands having area less than 10 ha.

The Director, NCSCM informed that the Guideline / template for preparation of IIMPs of smaller Islands having area less than 10 ha. shall be prepared and submitted to the Ministry within 10 days.

5.2 Other suggestion / decision during the meeting:

i. The Member Secretary, NCZMA informed that the CRZ clearances are being processed through PARIVEH portal. All the State CZMAs have been given with the login of PARIVESH and that this has further streamlined the procedure and brought in more transparency and efficiency in the system. The Ministry *vide* OM dated 26/04/2022 has issued the CRZ workflow clarifying the procedure for Clearance of Permissible Activities as per the CRZ / IPZ Notification, 2011 and similar procedure shall be made available under CRZ / ICRZ Notification, 2019 shortly.

ii. The Chairperson while concluding the meeting informed the Authority Members that India is taking up the G-20 Presidency this year and it would inter-alia emphasize on Sustainable Ocean Development as one of the subject matters. It was mentioned that the Ministry had undertaken many initiatives focusing on



S. Pararaj
Director

beach cleaning and that the Hon'ble MEF had recently flagged a campaign regarding the same in Puducherry. Ministry would be taking up many more activities on beach cleaning in collaboration with MoES under 'Swachh Sagar Surakshit Sagar' Campaign in coming days. All CZMAs were directed to take up similar activities in all the beaches in their areas.

iii. The Secretary (EF&CC) and Chairperson also invited the State Government to participate actively in the upcoming National Conference of Environment Ministers during 23-24 September 2022 at Kevadia, Gujarat and share the best practices in their States.

The meeting ended with Vote of Thanks of the Chair.

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LIST OF PARTICIPANTS ATTENDED THROUGH HYBRID MODE (PHYSICAL / VIDEO CONFERENCING) OF THE 45TH MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) HELD ON 1ST SEPTEMBER, 2022 AT NEW DELHI

Sl. No.	Name of Participant	Organization	E-mail
1.	Ms. Leena Nandan, Secretary (EF&CC)	MoEFCC, New Delhi	secy-moef@nic.in
2.	Shri Tanmay Kumar, Additional Secretary	MoEFCC, New Delhi	tanmay.kumar-rj@gov.in
3.	Dr. Sujit Kumar Bajpayee, Joint Secretary and Member Secretary NCZMA	MoEF&CC, New Delhi	sujit.kumar@gov.in
4.	Dr. P.K. Dinesh Kumar, Chief Scientist, NIO, Kochi and Expert Member	National Institute of Oceanography (NIO), Kochi, CSIR, Ministry of Science and Technology	pkdineshkumarnio@gmail.com
5.	Ms. R.Purvaja, Director, NCSCM	NCSCM, MoEF&CC, Chennai	purvaja.ramachandran@gmail.com , purvaja@ncscm.res.in
6.	Sh. M.Dharma Raj	NCSCM, MoEF&CC, Chennai	9483958013
7.	Sh. A.K.Agrawal	Representative of Central Ground Water Authority	9755036012
8.	Sunil Palmidi, Representative of Government of Kerala	Government of Kerala	palmidisuneel@gmail.com
9.	Chief Secretary, Government of Kerala	Government of Kerala	chiefsecy@kerala.gov.in
10.	Representative of Government of Karnataka	Govt of Karnataka	rdekwr2010@gmail.com
11.	Chief Secretary- Andaman & Nicobar	Andaman & Nicobar Government	cs-andman@nic.in
12.	Vijay Kumar, IAS, MSPCB,	Maharashtra State Pollution Control Board, Govt of Maharashtra	Cotadpl2021@gmail.com
13.	Dr. R. Ramesh, NCSCM, Chennai	NCSCM, Chennai	rramesh@ncscm.res.in
14.	Dr. Venu V, Addl. Chief Secretary	Government of Kerala	venu@nic.in
15.	Principal Secretary,	Government of	Secyenv-

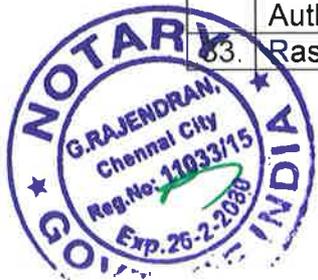


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16.	Addl. Chief Secretary, Forest & Env. Department, Gujarat	Government of Gujarat	secfed@gujarat.gov.in
17.	Representative of Government of Kerala	KCZMA	librakalai@gmail.com
18.	Representative of IESWM	IESWM	Crzcell.ieswm@gmail.com
19.	DS Suresh Babu, Representative of NCESS	NCESS	Dss.babu@ncess.gov.in
20.	Director of Environment, Tamil Nadu	Government of Tamil Nadu	tamilnadudoe@gmail.com
21.	BP Mohanty, ADG(IFY), Representative of ICAR	ICAR, New Delhi	Bimalmohanty12@gmail.com
22.	Regional Director, Udupi, Tamil Nadu	Government of Tamil Nadu	Udupi3crz@gmail.com
23.	Representative of PCZMA	Government of Puducherry	Dste.pon@nic.in
24.	Representative of Odisha CZMA	Government of Odisha	Oczma1@gmail.com
25.	Representative of Ministry of Home Affairs	Ministry of Home Affairs, New Delhi	Harjotsandhu.9@gov.in
26.	Member Secretary, MCZMA	Government of Maharashtra	Dir1.mev-mh@nic.in
27.	Special Secretary, Environment & CC	Government of Tamil Nadu	Splsecy1@gmail.com
28.	Representative of Space Application Centre(SAC)	Ahmedabad, Gujarat	ratheeshr@sac.isro.gov.in
29.	Shri M.V.Ramana Murthy, Director, NCCR	NCCR, Chennai	mvr@nccr.gov.in
30.	Secretary, Environment Department, Govt of West Bengal	Government of West Bengal	Secretary.envn.wb33@gmail.com
31.	Representative of West Bengal, CZMA	Government of West Bengal	wbsczma@gmail.com
32.	Member Secretary, Andhra Pradesh Coastal Zone Management Authority	Government of Andhra Pradesh	membersecretary@appcb.gov.in
33.	Rashmi Sharma,	SAC, Ahmedabad	rashmi@sac.isro.gov.in



	Representative of SAC	Gujarat	
34.	Addl. Chief Secretary, Government of Kerala	Government of Kerala	prsfee@gmail.com
35.	Shri Gokul R. Commissioner, Government of Karkanata	Government of Karnataka	seacsec@gmail.com
36.	Representative of Lakshadweep	Union Territory of Lakshadweep	Lakshadweep@nic.in
37.	Dr. H. Kharkwal Scientist 'E' (CRZ)	MoEF&CC, New Delhi	h.kharkwal@nic.in
38.	Dr. Nobi. E.P Scientist 'B' (CRZ)	MoEF&CC, New Delhi	nobi.ep@nic.in



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MINUTES OF THE 46th MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) HELD ON 1st August, 2023 AT NEW DELHI

The 46th meeting of the National Coastal Zone Management Authority (NCZMA) was held in the Ministry of Environment, Forest and Climate Change, New Delhi on 1st August, 2023 through Hybrid mode (Physical / Video Conferencing), under the Chairpersonship of Secretary, Ministry of Environment, Forest and Climate Change. The list of participants is at Annexure. The summary record of proceedings is as under:

1. Opening remarks of the Chairperson

Secretary (EF&CC) and the Chairperson of the National Coastal Zone Management Authority (NCZMA) in her opening remarks, stated that this Authority has been assigned with the task of taking measures for protection of Coastal and Marine Environment, co-ordination with CZMAs, approval of CZMPs, policy guidance and such other tasks. It was also mentioned that NCZMA has been repeatedly advising State Governments to finalise their respective CZMPs as per the 2019 notification. However, as on date, only Odisha, Karnataka, 2 district of Maharashtra (Mumbai City and Mumbai Sub-Urban), and Great Nicobar, Little Andaman have finalised their CZMP / ICRZP, and proposals of 5 districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar of from Maharashtra were being considered in the meeting.

The issue of violations of CRZ regulations in coastal areas and role of CZMAs in containing the same was also flagged. It was directed that the CZMAs need to take strict action against violations of CRZ regulations as per the powers already delegated to all Coastal State / UTs under Section 5, Section 10 and Section 19 of the Environment (P) Act, 1986.

Thereafter, further deliberations were initiated by Member Secretary as directed by the Chair on the agenda items.

(ii) Details of Proposals and Agenda by the Member Secretary

Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA took up the Agenda items to be discussed during the meeting.

2. Confirmation of the Minutes of the 45th Meeting of the National Coastal Zone Management Authority (NCZMA) held on 1st September, 2022 at MoEF&CC, New Delhi through Hybrid mode.

The NCZMA, noted that no comments had been received regarding the Minutes of the 45th Meeting of the National Coastal Zone Management Authority (NCZMA) held on 1st September, 2022 and confirmed the same.

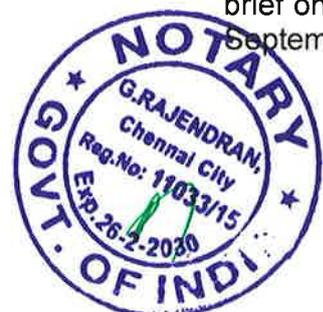
3. Item wise Action taken on decisions taken in the 45th NCZMA held on 1st September, 2022

Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA presented brief on item wise action taken report on the last meeting of the 45th NCZMA held on 1st September, 2022 and NCZMA noted that all required actions have been taken.

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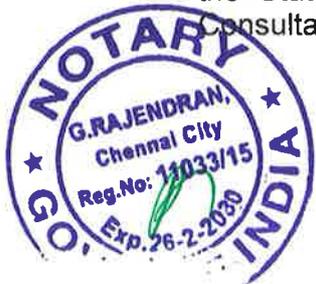


4. Consideration of proposals:

With the permission of the Chairperson, discussions on each agenda item were taken up *ad-seriatim*.

4.1 Coastal Zone Management Plan of 5 districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar of Maharashtra as per CRZ Notification, 2019

1. The Ministry of Environment, Forest and Climate Change, Government of India, issued Coastal Regulation Zone (CRZ) Notification, 2019 in supersession of CRZ Notification, 2011 *vide* G.S.R.37 (E) dated 18/01/2019, declaring the designated areas as Coastal Regulation Zone (CRZ), with a view to conserving and protecting the unique environment of coastal stretches and marine areas, besides providing livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming.
2. As per the provisions of the CRZ Notification, 2019, Government of Maharashtra *vide* agreement dated 03/07/2019 have engaged M/s National Centre for Sustainable Coastal Management (NCSCM), Chennai, which is an authorized agency approved by the Ministry, for preparation of the Coastal Zone Management Plan (CZMP).
3. NCSCM, Chennai completed the preparation of draft CZMP of five Districts of Maharashtra namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar on 1:25000 scale as per the guidelines of CRZ Notification 2019. The same has been deliberated by Technical Scrutiny Committee meeting held at NCSCM, Chennai on 08/07/2021; wherein the committee has recommended the draft CZMPs.
4. Further, the draft CZMPs had been examined by Maharashtra SCZMA in its 159th meeting held on 22/07/2022. After detailed discussion and deliberations, it was decided to recommend the final draft CZMP to Government of Maharashtra for onward submission to MoEFCC for approval by NCZMA.
5. Director, Environment & Climate Change, Government of Maharashtra *vide* letter dated 25/11/2022 requested the Ministry to place the proposal before the NCZMA.
6. On perusal of the of draft CZMPs submitted, the Ministry, *vide* letter dated 06/02/2023, requested the Government of Maharashtra to incorporate the shoreline management plan and Eco-Sensitive Zones in the draft CZMPs w.r.t. Ministry's OM dated 08/09/2022 and 26/10/2021 respectively.
7. In consultation with NCSCM, Chennai, Government of Maharashtra *vide* letter dated 23/05/2023 submitted the revised draft CZMPs (1:25000) including the ESZ areas and Shoreline Change maps for Five districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar to the Ministry for approval under CRZ Notification, 2019.
8. Principal Secretary and Chairman, Maharashtra Coastal Zone Management Authority (MCZMA) made a presentation on the Coastal Zone Management Plans (CZMPs) of five Districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar in the State of Maharashtra. It was informed that these plans had undergone Public Consultation and had been duly approved by the State Government. It was also informed



that objections / suggestions received from various stakeholders had been examined and suitably incorporated, as admissible. It was further informed by Director, NCSCM that the CZMPs of five districts namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar in the State of Maharashtra had been scrutinised by the Technical Scrutiny Committee (TSC) constituted for the task, at NCSCM, Chennai and were found to be in order. Director (NCSCM) also confirmed that shoreline change maps had also been included in the revised CZMP and proper shoreline management plan shall need to be prepared as per laid down procedure before any hard infrastructures are constructed in high eroding areas as per direction of Hon'ble NGT.

9. Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of 5 districts of Maharashtra namely Raigad, Ratnagiri, Sindhudurg, Thane and Palghar as per CRZ Notification, 2019 for approval by the Ministry, subject to the condition that proper shoreline management plan shall need to be prepared before any hard infrastructures are constructed in high eroding areas.

4.2 Rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45-P6/SW covering areas of Subarnarekha Port- amendment in CZMP of Odisha as per CRZ Notification, 2019

1. Government of Odisha (GoO), *vide* letter dated 12/04/2022 had submitted a proposal for Rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45P6/SW covering areas of Subarnarekha Port- amendment in CZMP of Odisha as per CRZ Notification, 2019 based on the representation dated 18/02/2021 from the Chief Projects of Subarnarekha Port Private Limited.

2. MoEF&CC had accorded EC and CRZ Clearance to M/s Subarnarekha Port Private Limited *vide* letter dated 21/03/2012 for construction of all weather Multipurpose Port near Subarnarekha River at Choumukh Village, Balasore District, Odisha. Thereafter, the validity had been extended *vide* letter dated 23/05/2019.

3. National Institute of Oceanography (NIO), Goa an authorised agency of MoEF&CC, did the demarcation of High Tide Line, Low Tide Line and CRZ mapping for this proposal. The report states that the proposed post construction area does not fall under environmentally sensitive areas like natural Parks, Sanctuaries, Mangroves, Coral reefs or areas rich in genetic diversity.

4. However, based on the CZMP prepared under CRZ Notification, 2019 for the entire State of Odisha, it had been noted that substantial part of the port area i.e., about 692 acres, out of the 915 acres of the allotted land for port development, Master Plan and the road connectivity fall in CRZ-IA area i.e., Ecologically Sensitive area due to the presence of Sand Dunes, Mangroves and Horseshoe Crab habitat as per the ESA maps of NCSCM.

5. During, the preparation of CZMP-2019, the Project Proponent submitted a representation dated 22/02/2021 in this regard and the matter has been deliberated by the Technical Scrutiny Committee (TSC) in its meeting held on 10/03/2021; wherein the Committee recommended that the matter may be taken up further on case by case basis.



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6. In this regard, based on representation dated 18/02/2021 from M/s Subarnarekha Port Private Limited, the Forest, Environment & Climate Change Department, Govt. of Odisha constituted a team *vide* letter dated 20/09/2021 to make site inspection w.r.t. existing geomorphological characters / ecologically sensitivity of the area vis-à-vis the characters that has been considered to classify the area as CRZ-IA.

7. The Committee conducted a field survey on 28/10/2021 and 29/10/2021 and submitted the findings to the EF&CC Department, Govt. of Odisha.

8. The brief of the observations of the team are as follows:

A. Horse Shoe Crabs:

CZMP 2011 and 2019: In the CZMP 2011 and 2019 map the area from Dagara Beach to Chaumukh Beach is marked as CRZ-IA due to the presence of Horse Shoe Crabs and their habitat.

Observation of the Team:

During the field visit, the Team did not notice any live horse shoe crabs or carcasses of Horseshoe Crabs or their habitats along the sea coast from Dagara Beach to Chaumukh Beach and on the riverbed of the right bank of the Subarnarekha River up to Kankadapal. During the course of discussion with the local villagers and fisherman they confirmed that they have never witnessed horseshoe crab in the above mentioned study area. In the published papers and report there is mention that Horse Shoe Crabs might have renounced the area due to disturbance to the habitat.

B. Mangroves

CZMP 2011 and 2019: In the CZMP 2011 and 2019 map OD-90, Sheet no. F45P6/SW the patches of area from the river bank of Subarnarekha are demarcated as blue circle marked as A, B, C, D & E of the study area are classified as CRZ-IA due to the presence of Mangroves.

Observation of the Team:

Based on the observations made by the Team during site visit, no mangroves were found in the area marked as A, D & E patches and only few mangrove saplings were observed in B & C patches.

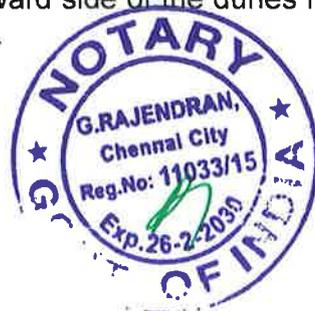
C. Sand Dunes

CZMP 2011 and 2019: In the CZMP 2011 and 2019 map the area from Dagara Beach to Chaumukh Beach are marked within yellow circles are classified as CRZ-IA i.e. Ecologically Sensitive Area due to the presence of Sand Dunes.

Observation of the Team:

It was observed by the Team during site visit from Dagara Beach to Chaumukh Beach and up to the mouth of Subarnarekha River that the beach is devoid of any active sand dunes but there are flattened beach ridge running parallel to shoreline. The flattened land has developed on the Palaeo beach ridge and is becoming flatter over the years and no active sand dunes were observed. The Team also mentioned that the beach ridge might have been marked as sand dunes based on the interpretation from satellite imagery and classified as CRZ 1A.

9. The Team observed that one small stretch of 200m of accumulated sand at approximately 2 km from the Subarnarekha River Mouth which may be classified as Sand Dune. The leeward side of the dunes has a typical slip face and the windward side is apparently steeper.



10. Further, the matter has been examined by OCZMA in its 40th meeting held on 30/03/2022 and the Authority decided to recommend the proposal to NCSCM, Chennai for further verification and ground truthing as per the Annexure-IV Para (7) "Revision of Coastal Zone Management Plan" of CRZ Notification, 2019.

11. Accordingly, proposal was submitted to the NCSCM vide letter dated 07/04/2022 and OCZMA, vide letter dated 12/04/2022, requesting the Ministry to direct NCSCM to have fresh look for reviewing & consequent change in CZMP map no. OD90 (Sheet No. D 45-PS/SW) as the entire development of the port is dependent on the CRZ Classification of that area. In view of this, the Ministry vide letter dated 12/05/2022 sought comments from NCSCM.

12. In response to the aforesaid letter, site inspection was carried out by the Scientists of NCSCM Chennai and OSAC, Bhubaneswar on 27/05/2022. After site inspection, NCSCM requested the Authority for submission of a report from PCCF Wildlife regarding the status of horse shoe crab habitat within the Subarnarekha port area.

13. PCCF (WL), Odisha vide letter dated 16/09/2022 stated that there was no presence or habitat of Horse Shoe Crab along the sea coast from Dagara Beach to Chaumuk Beach. The report was also forwarded to NCSCM for necessary rectification of the map.

14. Accordingly, NCSCM, Chennai submitted the draft revised map No. 90 vide email dated 02/11/2022 for views and comments of Odisha CZMA. The draft revised map prepared by NCSCM has been communicated to Subarnarekha Port authority for their observation and OCZMA also submitted some comments.

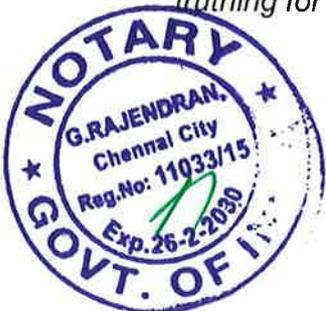
15. NCSCM vide email dated 28/11/2022 submitted the rectified draft CZMA Map No. 90 and the same has been examined by OCZMA in its 43rd meeting held on 30/11/2022; wherein the authority noted that the revised map is in order and acknowledged the fact that as per Ministry's guidelines, an elaborate process has been followed for rectification of the map.

16. Accordingly, OCZMA decided to recommend the draft revised map to NCSCM for finalization and further submission to MoEF&CC for consideration of approval.

17. Thus, in accordance with para 6, page 7 of the Ministry's OM dated 26/06/2019, the revised/rectified draft CZMP map No. OF 90 had been submitted to the Ministry for approval.

18. Para 6 of the GUIDELINES FOR UPDATION OF COASTAL ZONE MANAGEMENT PLAN (CZMP) PREPARED AS PER CRZ NOTIFICATION, 2011 TO ALIGN IT WITH CRZ NOTIFICATION, 2019 prescribes that

"(i) Whenever there is a doubt or a likely disparity noticed in the CZMP, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to MoEFCC for a modification/rectification of the CZMP along with valid reasons for the same. The MoEFCC shall refer the matter to the National Centre for Sustainable Coastal Management (NCSCM) for verification based on latest satellite imagery and ground truthing for possible modification/rectification in the CZMP.



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(ii) *The rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration of approval."*

19. The Special Secretary and Member Secretary, Odisha Coastal Zone Management Authority (OCZMA) made an online presentation on the rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45-P6/SW covering areas of Subarnarekha Port-amendment in CZMP of Odisha as per CRZ Notification, 2019 and the same was recommended by the OCZMA in its meeting held on 30/11/2022.

20. It was further informed by Director, NCSCM that the ground truthing was undertaken by NCSCM team along with representatives of OCZMA / OSAC on 27th and 28th May 2022, based on the recommendation of OCZMA the project was found to be in order.

21. Based on the presentation made and deliberations held, in acceptance of ground truthing done by the NCSCM and statement made by Director (NCSCM), the NCZMA recommended the rectification of CRZ Classification on CZMP Map No. OD 90, Sheet No. F 45-P6/SW covering areas of Subarnarekha Port - amendment in CZMP of Odisha as per CRZ Notification, 2019.

4.3: Status of updation/revision of CZMPs of all Coastal States/UTs based on provisions of the CRZ Notification, 2019

1. The Ministry of Environment, Forest and Climate Change issued the Coastal Regulation Zone Notification, 2019 *vide* GSR 37(E), dated 18/01/2019. This notification at para no.6 prescribes that all Coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6th January, 2011, as per provisions of this Notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this Notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

2. It further prescribes that the CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (NCSCM), Chennai, of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders. To facilitate the coastal States/UTs, the Ministry have issued 'Guidelines for updation of Coastal Zone Management Plan prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019', on 26/06/2019 and circulated to all Coastal States / UTs Management Authorities.

3. In the 45th meeting held on 01/09/2022, the NCZMA desired that the concerned State Government / Union Territory Administration shall expedite the updation / revision of CZMP's and directed that the same should be completed by December, 2022. However, progress is very slow.



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4. After deliberation, NCZMA directed that all Coastal States / UTs whose CZMP / ICRZP are yet to be finalised as per CRZ Notification 2019, must complete the same within two months. It was also directed that if CZMPs as per CRZ Notification, 2019 are not submitted within given time-line of two months, no projects i.e. Private / Government should be considered for CRZ clearance as per CRZ Notification 2011 in such areas.

4.4: Public Accounts Committee (PAC), based on C&AG Report No.4 of 2022.

1. NCZMA was apprised in detail about the findings and recommendations of C&AG Report No. 4 of 2022 and further development in this regard.

2. It was apprised that the report of the Comptroller and Auditor General (CAG) of India on Conservation of Coastal Ecosystems of Ministry of Environment, Forest and Climate Change, Report No.4 of 2022 (Performance Audit) during the period 2015-2020 had been received/downloaded from CAG Portal wherein the following major recommendations have been made:

- i. SCZMAs and NCZMAs may be made as permanent bodies with full time members to carry out all the mandated activities for protecting the coastal environment.
- ii. The DLCs may be formed and reconstituted without delay in all the relevant districts. The composition of DLCs may be inclusive in nature representing all the relevant stakeholder sectors.
- iii. MoEF&CC needs to ensure that the NCZMA/SCZMAs share information regarding their discussions/minutes of meetings with the public in a uniform manner. Interactive Grievance Redressal Mechanism may be adopted by the SCZMAs.
- iv. The Ministry may ensure that the PP carry out in-depth ecological evaluation of the project environment before granting the clearances to the Projects as well as enforce the practice of cumulative assessments already defined in the EIA Notification, 2006.
- v. MoEF&CC may ensure that the PPs submit a viable EMP addressing all the risks to the environment and the EMP along with the impact prediction analyses are largely coherent. Also, the mitigation proposals may be clearly brought out in the EMP and cost.
- vi. MoEF&CC may revisit the roles and composition of different agencies to strengthen the post clearance monitoring.
- vii. Expert cells, which are well versed in GIS tools, may be created in DLCs to effectively and efficiently monitor the changing landscape on the coastline and track irregular developments. Presence of such a surveillance mechanism would not only track irregular activities but would also serve as a deterrence tool.
- viii. The State Governments may make necessary efforts for mapping and preparation of Management Plans for the coral reefs, turtle nesting sites etc.
- ix. Efforts may be made by MoEF&CC to notify the IMPs for Ecologically Sensitive Areas at the earliest.
- x. MoEF&CC should ensure deploying sufficient manpower with technical expertise at SICOM and various institutes strengthened under the project. Efforts should be made to rationalise the manpower deployment to ensure optimum utilisation.



- xi. MoES and MoEF&CC may review the stakeholder mapping to ensure the inclusion of all relevant institutions with respect to SDG 14 targets.
- xii. Localisation of the indicators should be prioritised in the stakeholder states by ensuring formulation of District Indicator Frameworks in the states.

3. Accordingly, Report of the Comptroller and Auditor General of India on Conservation of Coastal Ecosystems [Report No. 4 of 2022 (Performance Audit)] has been examined in the Ministry and it has been found that majority of the issues were related to States/Project Proponent and compliance monitoring by IRO's of MoEF&CC.

4. The Action Taken Report (ATR) was prepared based on the information received from the Coastal States/Project Proponent/IRO's of MoEF&CC and submitted to Lok Sabha Secretariat *vide* Ministry's letter dated 18/11/2022. In addition, directions have also been issued to all coastal states/project proponent/ IRO's for compliance of recommendations of CAG report.

5. Subsequently, the PAC took oral evidence on the matter on 05/12/2022 and called for updated action taken report on the issues. It was suggested that comments may be obtained from the respective Coastal States and the same may be incorporated in the action taken note. Further, the Ministry was requested to provide replies on additional points raised by the Hon'ble Chairperson and members of the Public Accounts Committee (2022-23) during the sitting of PAC held on 05/12/2022.

6. Accordingly, updated ATR and replies to queries raised by the Hon'ble Chairperson and members of the Public Accounts Committee (2022-23) had been submitted to Lok Sabha Secretariat *vide* Ministry's letter dated 18/11/2022.

7. Thereafter, a Study visit was also undertaken on 06/03/2023 by the Public Accounts Committee (PAC) in Mahabalipuram in respect of "Conservation of Coastal Ecosystems" based on C&AG Report No.4 of 2022; wherein questionnaire was sent to Ministry asking for submission of replies. On perusal of the questionnaire it was found that majority of the issues pertain to projects in Tamil Nadu/TNSCZMA. The questionnaire also highlighted some general concerns related to CRZ and also issues related with Odisha and West Bengal.

8. In this regard, based on the input received from Tamil Nadu and other coastal states, final reply has been prepared and is under process for approval.

9. After detailed deliberations, the NCZMA directed as under:

- i. All the Coastal States/ UTs should expedite the compliance of CAG recommendations.
- ii. Strict action has to be taken on each violation case reported in CAG report or otherwise.
- iii. Action compliance report needs to be submitted to Ministry by each coastal State / UTs as per the direction issued by the Ministry.
- iv. The monitoring and compliance of CRZ projects directly related to coastal States / UTs be strengthened.



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- v. All coastal State / UTs should be called to be present in the next PAC meeting to appraise the PAC on the status of action taken against violation as flagged in PAC report.

4.5: Status of Action taken on violation cases by Status/UTs as per the CRZ Notification by State Coastal Zone Management Authorities

1. The instant matter pertains to status and action taken on violation cases of CRZ Notification 2011/2019.

2. The MS apprised the NCZMA that based on the input received from different coastal states/ UTs in response to a parliament question during August 2022, it has come to the notice of Ministry that there are 1878 reported cases of violation in different coastal states/ UTs during last five years. State wise numbers of violation cases reported during the last five years are as under:

Sl. No.	Name of the Coastal State / UTs	Number of Violation Cases
1.	Goa	974
2.	Gujarat	39
3.	Karnataka	101
4.	Kerala	45
5.	Maharashtra	556
6.	Odisha	43
7.	Andhra Pradesh	NIL
8.	Tamil Nadu	84
9.	West Bengal	28
10.	Puducherry	07
11.	Daman&Diu	01
12.	Lakshadweep	Nil
13.	Andaman & Nicobar	Nil
Total		1878

3. It was also apprised that the Ministry has issued OM dated 22/08/2022 to all Coastal States to take action on violation of the provision of CRZ Notification under the provision of Environment Protection Act, 1986.

4. It was also apprised that the Ministry had empowered the CZMAs under Section 5, Section 10 and Section 19 of the Environment (Protection) Act, 1986 to enforce and monitor the provisions of the CRZ Notification *vide* Notification dated 30/09/2022.

5. Further, in order to streamline the action against the violation cases, a meeting was also held on 07/02/2023 under the chairmanship of JS (CRZ). The meeting was attended by the officials from all 13 coastal States/UTs and deliberation was made w.r.t. action required to be taken in cases of violation of the CRZ Notifications.

6. After detailed discussion inter-alia following decisions have been taken:

- i. Detailed procedure being followed by States/ UTs for identification and handling of CRZ violation cases be provided to Ministry.



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- ii. SCZMA, being primarily responsible for enforcement of provisions of CRZ notification, should take prompt action on issues related to CRZ violations as per powers delegated under EPA 1986.
- iii. The status of action taken on violation case by DLC/ DCZMC be reviewed regularly by SCZMA, at least once in two months, and quarterly report on the same is sent to ministry for appraisal to NCZMA.
- iv. Nature of reported cases be analysed by SCZMAs to work out a targeted sensitization programme for minimising violation case.
- v. SCZMs to respond to the references forwarded by Ministry/ NCZMA on priority.

7. Subsequently, Minutes of the said meeting was issued to Member Secretaries of all the Coastal states/UTs vide OM dated 11/02/2023; wherein Member Secretaries are requested to take action on the violation cases as per the law and submit the action taken report to the Ministry at the earliest to place the matter before the next NCZMA.

8. Thereafter, reminder vide OM dated 10.04.2023 followed by a DO letter dated 07/06/2023 have also been sent to all the Coastal states/UTs. However, no reply has been received by the Ministry from the States/ SCZMAs.

9. The Member Secretary (NCZMA) made a presentation on Status of Action taken on violation cases by Status/UTs as per the CRZ Notification by SCZMA. After detailed deliberations, the NCZMA directed all the Coastal States/ UTs as under:

- i. All coastal State / UTs should take strict action on violation cases and action report to be forwarded on quarterly basis to Ministry.
- ii. All coastal State / UTs should be directed to be present in the next PAC meeting to appraise the PAC on the status of action taken against violation cases as flagged in PAC report.
- iii. The Ministry shall convene a meeting with Chief Secretaries of all Coastal State / UTs to review the status on action taken by States/ UTs on violation cases.

Item No. 5: Any other item with permission of Chair

5.1: Status of Seven Authorized Agencies and need for authroising more institute/ agencies

1. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has authorized seven institutes/agencies for demarcation of the High Tide Line (HTL), Low Tide Line (LTL) and Coastal Regulation Zone (CRZ) as under:

- i. Space Applications Centre (SAC), Ahmedabad
- ii. National Centre for Earth Science Studies (NCESS), Trivandrum
- iii. Institute of Remote Sensing (IRS), Anna University, Chennai
- iv. Institute of Environmental Studies & Wetland Management (IESWM), Kolkata
- v. National Institute of Oceanography (NIO), Goa/ Mumbai
- vi. National Institute of Ocean Technology (NIOT), Chennai
- vii. National Centre for Sustainable Coastal Management (NCSCM), Chennai



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2. Government of Kerala has requested the Ministry to include Kerala State Remote Sensing and Environment Centre (KSREC) for CRZ mapping at Cadastral Scale as the approved mapping agency for CRZ mapping in the State. Karnataka also mentioned that they had sent a proposal for authorising Karnataka State Remote Sensing Applications Centre (KSRSAC).

3. It was also informed that as per the CRZ notification 2019, the following, amongst others, are the requirements for CRZ clearance for permissible and regulated activities.

- CRZ map in 1:4000 scale, drawn up by any of the agencies identified by the Ministry of Environment, Forest and Climate Change *vide* its Office Order Number J-17011/8/92-IAIII, dated the 8th August 2019, using the demarcation of the HTL or LTL, as carried out by NCSCM.
- Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.
- The CRZ map normally covering 7 km radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.
- CRZ report of the project.

4. It was noted that out of authorized seven institutes/agencies only 3 Institutes are actively making CRZ maps and its related report and 2 Institutes are involved in some cases and 2 Institutes are recently not making any report map etc.

5. Member Secretary (NCZMA) briefed regarding the Status of seven Authorized Agencies and others issues before the NCZMA. After detailed deliberations, NCZMA directed NCSCM to examine the technical competency of both the institutes i.e. Kerala State Remote Sensing and Environment Centre (KSREC) and Karnataka State Remote Sensing Applications Centre (KSRSAC) and send a report to Ministry.

6. Further, NCZMA opined that more Institutes are needed to be authorized for demarcation of the High Tide Line (HTL), Low Tide Line (LTL) and Coastal Regulation Zone (CRZ) and preparation of CRZ maps, CZMP as per CRZ Notification etc. and requested all SCZMAs to send recommendation for other Institutes working in the field for consideration by Ministry. The proposal is to be sent within one month and same shall be examined by NCSCM through Technical Scrutiny Committee (TSC) for further action by Ministry.

The meeting ended with Vote of Thanks of the Chair.



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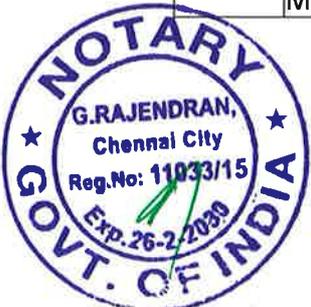
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ANNEXURE**LIST OF PARTICIPANTS ATTENDED THROUGH HYBRID MODE (PHYSICAL/VIDEO CONFERENCING) OF THE 46TH MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) UNDER THE CHAIRMANSHIP OF SECRETARY, EFCC HELD ON 1ST AUGUST, 2023**

Sl. No.	Name of Participant	Organization	E-mail
1.	Ms. Leena Nandan, Chairperson and Secretary (EF&CC)	MoEFCC, New Delhi	secy-moef@nic.in
2.	Shri Tanmay Kumar, Additional Secretary	MoEFCC, New Delhi	tanmay.kumar-rj@gov.in
3.	Dr. Sujit Kumar Bajpayee, Joint Secretary and Member Secretary, NCZMA	MoEFCC, New Delhi	sujit.baju@gov.in
4.	Shri Pravin Darade, Principal Secretary	Environment, Government of Maharashtra	psec.env@maharashtra.gov.in
5.	Shri Abhay Pimparkar, Member Secretary	Director, Env. &CC, Maharashtra	Dir1.meh-mh@nic.in
6.	Shri Kartikeye Longhe	Field Officer MPCB	-
7.	Shri Rupesh Mahale	Project Officer, MCZMA	-
8.	Shri Anand Billade	Project Officer, MCZMA	-
9.	Dr. Murugesan Special Secretary & Member Secretary	Government of Odisha	-
10.	Shri Harjot Singh Sandhu, Deputy Secretary	MHA, New Delhi	harjotsandhu.9@gov.in
11.	Senior Environment Officer, West Bengal	Government of West Bengal	environmentwb@gmail.com
12.	Chairman, SEIAA,	Government of Karnataka	msseiaakarnataka@gmail.com
13.	Representative of Pollution Control Board	Government of Andhra Pradesh	itcell-ee1@appcb.gov.in
14.	Representative of GIS Cell, Institute of Environmental Studies & Wetland Management	Government of West Bengal	crzcell.ieswm@gmail.com
15.	Representative of UT Administration of A&N Islands	UT Administration of A&N Islands A & N Islands	asga.and2018@gmail.com



16.	Representative of Kerala State IT Mission,	Government of Kerala	ksitm6569@gmail.com
17.	Member Secretary Gujarat Coastal Zone Management Authority	Government of Gujarat	Gittesneha@gmail.com
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19.	Representative of Goa Coastal Zone Management Authority	Government of Goa	goacoastalzone@gmail.com
20.	Member Secretary, Goa Coastal Zone Management Authority	Government of Goa	gittesneha@gmail.com
21.	Principal Secretary, Forest & Environment Department	Government of Gujarat	secfed@gujarat.gov.in
22.	Representative of Lakshadweep Coastal Zone Management Authority	UT Administration of Lakshadweep	31smsa.63@gmail.com
23.	Dr. Purvaja R., Director, NCSCM, Chennai	NCSCM, Chennai	purvaja@ncscm.res.in
24.	Samagra Shiksha Lakshadweep	UT Administration of Lakshadweep	31smsa.63@gmail.com
25.	Representative of Andhra Pradesh, Pollution Control Board	Andhra Pradesh Pollution Control Board	ltcell-ee1@appcb.gov.in
26.	Principal Secretary, Environment, Government of Karnataka	Government of Karnataka	secyenv-fee@karnataka.gov.in
27.	Shri R. Gokul Representative of SEAC	SEAC	seacsec@gmail.com
28.	Representative of Tamil Nadu Coastal Zone Management Authority,	Govt. of Tamil Nadu	tamilnadudoe@gmail.com
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30.	Dr. S Ghosh, ADG	ICAR, New Delhi	subhadeep_1977@yahoo.com
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32.	Dr. M. V. Ramana Murthy, Director, NCCR	NCCR	mvr@nccr.gov.in



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